

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Appeal No. 17 of 2025

In the matter of

M/s Eldeco Infrastructure and Properties Ltd.

..... Applicant

V/s

Punjab Pollution Control Board

..... Respondent

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Date: 25/8/2025
Place: Ludhiana

Deponent



(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
On behalf of Punjab Pollution Control Board

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..... Applicant

V/s

Punjab Pollution Control Board

..... Respondent

Reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer,
Regional Office-3, Ludhiana on behalf of respondent Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as
under:

RESPECTFULLY SHOWETH

- 770
25/8/2025
- 1) That the Eldeco Infrastructure and Properties Ltd, village Rajpura, Hussainpura & Bhattian, Tehsil Ludhiana West, District Ludhiana has filed the present appeal before the Hon'ble National Green Tribunal u/s 16 of the National Green Tribunal Act, 2010 against the order dated 01.10.2024 passed by the Appellate Authority-cum – Secretary to Government of Punjab, Department of Science, Technology & Environment constituted under the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 whereby order dated 25.07.2024 of the Punjab Pollution Control Board for imposition of Environmental Compensation of Rs. 1,30,50,000/- has been affirmed.
 - 2) That the matter was considered by this Hon'ble Tribunal and vide order dated 04.07.2025, IA no. 140 of 2025 filed by the Appellate for condonation of delay

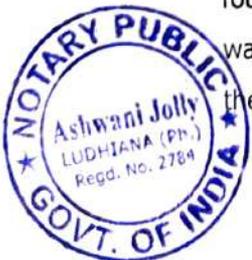


was allowed and the delay in filing of the present appeal was condoned. The respondent was given four weeks' time to file reply in the case vide the said order dated 04.07.2025 and the present reply is being filed in compliance to the said order.

- 3) That the appellant had set up the residential township by the name of "Estate One" in an area of 49.01 acre in the revenue estate of villages Husainpura, Rajpura and Bhattian in district Ludhiana after obtaining the Consent to Establish (NOC) from the Punjab Pollution Control Board vide no. HO/LDH/NOC/2009/Colony/998 dated 12.06.2009. The Consent to Establish (NOC) was extended upto 11.06.2013 vide letter no. 803 dated 04.02.2013 and then upto 11.06.2014 vide letter dated 04.07.2013. Thereafter, the project proponent had obtained the Consent to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 18.07.2014 valid upto 31.03.2016. The consents to operate were extended from time to time and were valid upto 31.03.2022.

The project proponent has also obtained Environmental Clearance under EIA notification dated 14.09.2006 for expansion of existing project namely "Estate One" comprising of residential colony, commercial buildings & group housing plots residential colony at Village Rajpura, Hussainpura and Bhattian, District Ludhiana being developed by M/s Eldeco Infrastructures & Properties Ltd. (Proposal no. SIA/PB/MIS/53933/2016) from State Level Environment Impact Assessment Authority (SEIAA) Punjab vide letter no. SEIAA/2016/3650 dated 23.11.2016.

- 4) That a complaint was received by the Board through email in September 2021 from the residents of the colony regarding the discharged of untreated domestic water into rain water harvest pits through flexible pipes and onto land for stagnation in the area reserved for a school. The complainants had also alleged poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the colony resulting in foul smell in the residential colony. It was further alleged that partially treated water is being supplied for re-use into flushing purpose. To verify the facts of the complaint, the residential colony was visited by the officer of the Board on



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17.09.2021 and the contents of the complaint were found to be true. The observations of visiting officer are mentioned below:

- a) The project proponent has provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, present only one module of STP having capacity 610 KLD is in operation. The project proponent has provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Treated water from STP was found discharged into plot adjacent to STP which is reserved for school as per the layout plan approved by the Chief Town Planner, Punjab vide letter is maintaining the record of untreated domestic waste water generated however, it has not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area.
- b) The distribution network provided in the residential colony has several outlets for providing treated water from STP into parks. However, at certain locations the outlet are very close to the rain water harvesting pits and discharge of treated water into rain water harvesting pits through flexible pipes could not be ruled out. During visit. the residents have also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
- c) During visit 03 rain water harvesting pits were found choked and rain water was found stagnated in low lying areas of the colony and low laying vacant plots Water samples were collected from the rain water harvesting pit in the park near the club and the analysis results were observed as pH = 7.6, TSS = 30 mg/l, TDS = 517 mg/l, COD 97 mg/l, BOD 24 mg/l and Oil & grease 4.2 mg/l.
- d) The residential colony has two no, bore wells in its premises for extraction of ground water for domestic use. However, flow meter has been provided with only one bore well. The project proponent



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is maintaining the record of ground water extraction from one bare well only.

- e) The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also, project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School.
- 5) That considering the violations, a show cause notice vide letter no. 9201 dated 29.12.2021 for revocation of the consent to operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and notice u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 9203 dated 29.12.2021 was issued to the appellant project proponent with an opportunity of hearing before the Chairman of the Board on 12.01.2022. A copy of letter no. 9201 dated 29.12.2021 is enclosed as **Annexure – R/A** and a copy of letter no. 9203 dated 29.12.2021 is enclosed as **Annexure – R/B**.
- 6) That the hearing before the Chairman of the Board on 12.01.2022 was attended by Sh. Arvinder Singh, Senior General Manager, Sh. Jagtar Thakur, General Manager and Sh. Sumit Kumar, Incharge of the Project and a written reply was submitted which was taken on record. The representatives stated as under:
- i. We are operating our STP in the colony on a regular basis and treated water is being used on large green areas, plantations, flushing, washing of roads and pavement areas. We are incurring huge cost on running and maintenance of this plant and a maintenance agency has been hired to this effect. We were discharging the treated water in school area for maintenance of greenery in that area. Wild grass had grown due to heavy rain and same was cleared. We are enclosing recent photographs of that area. During visit of PPCB both flow meter



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were in working condition. We had installed one at inlet and one on outlet. We were supplying water to adjacent farmers in paddy season but presently there is no requirement of the same in wheat season. However the surplus treated water is being utilized to plot owner for construction purpose.

- ii. We have constructed 28 rain harvesting pits in various parks. The treated water is never disposed into R.H.P. The treated water is released in parks for watering of plants and grass. There is no direct connection provided in rain harvesting pits. The claim by some disgruntled residents is false and frivolous
- iii. The rainwater harvesting pits have now been done and periodic maintenance was due for the same which is basically a maintenance issue. We are enclosing photographs for the same
- iv. We have two bore wells in the colony but water is supplied to the colony from only one bore well. The second bore well is used as standby. The bore well which is being used has been provided with a flow meter. The record of water being pumped out of this bore well is duly maintained. In the meanwhile the process of installing flow meter on second bore well has been started.
- v. We have installed a mechanical composter for composting of biodegradable waste. We need to have cooperation of residents for storing waste in different bins at the time of disposing of the same, which is totally lacking from their side. But as a service management agency we try our best to segregate the waste. Record is maintained for waste disposed but during the visit we were not asked to show the same. We have distributed green and blue dustbins and pamphlets and seminars to customers for segregation of garbage at source.
- vi. We wish to make kind submission that we are doing our best to maintain the facilities in our project and any shortcoming found are not intentional but maintenance issues. We request you to condone any shortcoming found since rectification process is being carried out on these shortcomings.

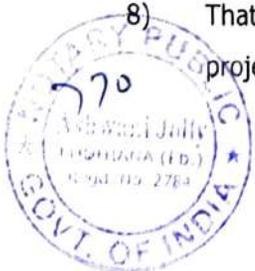


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7) That it was observed and deliberated during the hearing that the project is discharging its wastewater onto land for stagnation in the plot reserved for school and the project proponent has agreed for the same in the reply submitted during the hearing. Further, rainwater-harvesting pits have been provided by project proponent in the various parks in the colony, which is not allowed as per MoEF manual / guidelines as the surface runoff may also not be allowed to discharge in these pits. As per the wastewater samples collected from the rainwater harvesting pit, BOD = 24 mg/l and Oil & Grease = 4.2 mg/l has been found, which is a grave violation. The project proponent is not complying with the consent conditions as well as conditions of Environmental Clearance granted to it. Therefore, it is a fit case to initiate proceedings for imposition of Environmental Compensation on the project proponent. Considering the above said facts and after the hearing the representatives of the project and officers of the Board, the Chairman of the Board decided as under:-

- a) Consent to operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
- b) The project proponent shall maintain and operate its sewage treatment plant (STP) regularly, and efficiently, so as to achieve the effluent standards, consistently prescribed by the Board.
- c) The project proponent shall discharge its treated domestic effluent only as per the mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
- d) The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only root top rainwater into the same.
- e) Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification Committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed

8) That the proceedings of the hearing held on 12.01.2022 were conveyed to the project proponent vide letter no. 594 dated 24.01.2022 for compliance and a



copy of the same is enclosed as **Annexure R/C**. In compliance to the decisions of hearing, the consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 was revoked vide letter no. 608 dated 24.01.2022 and a copy of the same is enclosed as **Annexure R/D**.

- 9) That the project proponent had applied for obtaining the consent to operate from the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The site of the residential colony was visited by the officer of the Board on 02.03.2022 along with Er. S.K. Gupta, member SEIAA, Punjab and violations were again observed. It was observed that the residential project was not complying with the provisions of the Municipal Solid Waste Management Rules, 2016, Water (Prevention and Control of Pollution) Act, 1974 and various conditions of Environmental Clearance. A show cause notice for refusal of consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 was issued to the project proponent vide letter no. 4206 dated 23.06.2022 with an opportunity of hearing before the Chairman of the Board on 07.07.2022. A copy of letter no. 4206 dated 23.06.2022 is enclosed as **Annexure R/E**.

The hearing before the Chairman of the Board on 07.07.2022 was attended by Sh. Jagtar Thakur, Senior Manager and Sh. Jagdeep Singla, Project Manager on behalf of the project proponent, who submitted a written reply which was taken on record. After hearing the representative of the project proponent and officers of the Board, the Chairman of the Board decided that the project proponent shall furnish bank guarantee of Rs. 10 lakh as an assurance to comply with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Municipal Solid Waste Management Rules, 2016 and conditions of Environmental Clearance and that consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 be renewed for a period of one year subject to the same conditions. The project proponent was directed to comply with the provisions of the above said Acts and the conditions of Environmental Clearance. The project proponent was also directed to submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation. The proceedings of the hearing held on



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07.07.2022 were conveyed to the project proponent/ appellant herein vide letter no. 4810 dated 22.07.2022 and a copy of the same is enclosed as **Annexure- R/F**. In compliance to the decisions of hearing, consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 was granted on 22.07.2022 valid upto 21.07.2023. The consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 was renewed for short period on 24.06.2022 upto 30.09.2022.

- 10) That a fresh complaint regarding stagnation of STP water in the land reserved for school was received by the Board on 02.08.2022. The site of the residential colony was visited by the officer of the Board on 03.08.2022 and violations were observed. In view of the fact that the project proponent is a chronic violator and not complying with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, conditions of Environmental Clearance, provisions of Solid Waste Management Rules, 2016 and the decisions of hearing held on 07.07.2022, the matter was considered by the Competent Authority and following decisions were taken:
- a) Consents to operate granted to the project proponent both under Water Act, 1974 and Air Act, 1981 may be revoked.
 - b) GLADA authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB.
 - c) Suitable amount of EC may be Imposed for its failure to provide adequate disposal arrangements.
 - d) RO may be requested to file prosecution case against the project proponent and its directors for violation of conditions of environmental clearance and provisions of Water Act, 1974.
 - e) The project proponent may be given one more opportunity of personal hearing to stress upon it to comply with conditions of environmental clearance, operate STP properly and make adequate disposal arrangements at the earliest.
- 11) That in compliance to the above decisions, the consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 was revoked vide letter no. 5981 dated 23.09.2022. A copy of letter no 5981 dated 23.09.2022 is



enclosed as **Annexure- R/G**. Similarly, consent to operate under the Air (Prevention and Control of Pollution) Act, 1981 was also revoked vide letter no. 5983 dated 23.09.2022 and a copy of the same is enclosed as **Annexure – R/H**.

12) That the project was again visited by the officer of the Board on 25.11.2022 and the observations of the visiting officer are mentioned below:

- a) The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony is in process of starting the second module of capacity 610 KLD and work related to mechanical fittings has been completed.
- b) The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper.
- c) The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
- d) The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, no crop is standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no alternative disposal during ongoing no demand period
During visit also treated water was not discharged into the above said land as no crop has grown in these fields.
- e) The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.



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- f) The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of inert / non-biodegradable municipal solid waste.
- g) The project proponent has installed 03 no. DG sets of capacities 380 KVA, 380 and all are equipped with canopies and stack of adequate height.
- 13) That keeping view that the project proponent is violating the provisions of Environmental Laws and the conditions of the Environmental Clearance, a notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with show cause notice for refusal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 was issued to the appellant/ project proponent vide letter no. 73 date 04.01.2023 with an opportunity of personal hearing before the Chairman of the Board on 17.01.2023. A copy of letter no. 73 dated 04.01.2023 is enclosed as **Annexure R/I**.
- 14) That the hearing was actually held on 25.01.2023 and was attended by Sh. Jagtar Thakur, Senior Manager of the project proponent. A written reply was submitted by Sh. Jagdeep Thakur which was taken on record. The representative stated that one module of STP is functional while the second module will be used only when the water load Increases. They are maintaining all the record of STP at the project Site. The sludge filter press is functional and working properly. At the time of your visit, it was under cleaning and maintenance. The treated waste water of STP is meeting the water requirement for landscape, tress plantation and irrigation etc. of school and parks. Necessary permission has been obtained from the school management for using the treated waste water in landscape development. Additionally, the maintenance /eradication of seasonal/ wild weed etc. is under progress. They have 16.50-acre green area for the horticulture purpose and this land is within the project boundary. As and when required/ requested



by the farmers of nearby fields the treated water is discharged for crop plantation and preparation of fields. The record is being maintained regularly.

The GLADA has approved a pipeline from outside of our colony to be connected with Municipal Corporation sewerage treatment plant Bhattian to carry out the excess treated water from the colony. They have been directed to provide the pipeline from our STP to outside of our colony. The work for the same is going on and likely to be completed shortly. Also, resident welfare association has filed a court case for time bound Implementation of this pipeline and is under fast-track process. The inert and recycle waste is collected, managed and disposed to authorized vendor/recycler as per Solid Waste Management & Handling Rules.

The officers of the Board submitted that the STPs of Municipal Corporation, Ludhiana are not adequate capacity and some are under rehabilitation and 2 STPs are yet to commissioned. Further, the sewerage connection itself will be in violation of the Environmental Clearance granted to the project.

15) After hearing, the Senior Manager of the project proponent, officers of the Board, the Chairman of the Board decided as under:-

- a) The Environmental Compensation be Imposed to the project proponent for above said violation under the Water (Prevention & Control of Pollution) Act, 1974 and for violation of Environmental Clearance granted to the project. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate Environmental Compensation (EC) for the no. of days of violations get it verified from EC Committee constituted by the Board within 07 days. A separate order for the Imposition of EC shall be passed, accordingly.
- b) The project proponent shall not connect its effluent to the sewer till obtain revised Environmental Clearance and NOC of the Board.
- c) The GLADA authorities shall be written not to connect the effluent of any project /establishment with the Municipal sewer of Ludhiana till the commissioning of new STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic



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effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Satluj).

- d) The following directions be Issued to the project proponent and concerned Departments:
- i. The Revenue Authorities / Registrar of Land be directed not to register any sale deed related to any plot/flat/house/shop/any other component of this project with Immediate effect.
 - ii. The GLADA Authorities shall be directed not to sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project.
 - iii. The Punjab State Power Corporation Limited Authorities be directed not to issue any new electric connection in the premises of project proponent

The proceedings of the hearing were conveyed to the project proponent vide letter no. 854 dated 21.02.2023 for compliance and a copy of the same is enclosed is **Annexure R/J**.

- 16) That in compliance to the decisions of the personal hearing, consent to operate under Water (Prevention and Control of Pollution) Act, 1974 was refused vide no. CTOW/Renewal/LDH3/2023/20390145 dated 27.02.2023 (**Annexure R/K**) and directions to the authorities were issued as mentioned below:

- a) Directions were issued to the Revenue Authorities vide no 2404-06 dated 26.05.2023 as under:

"That Authorities concerned shall not register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect."

A copy of letter no. 2406 dated 26.05.2023 is enclosed as **Annexure R/L**

- b) Directions were issued to the GLADA Authorities vide no 2397-99 dated 26.05.2023 as under:

1. *That Authorities concerned shall not connect the effluent of any project/ establishment with the Municipal Sewer of Ludhiana till*



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the commissioning of New STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Sutlej with immediate effect.

2. *That Authorities concerned shall not sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project with immediate effect."*

A copy of letter no. 2397-99 dated 26.05.2023 is enclosed as **Annexure R/M**

- c) Directions were issued to the PSPCL Authorities vide no 2401-03 dated 26.05.2023 as under:

"That Authorities concerned shall not issue any new electric connection to any plot/flat/house/shop/any other component of this project with immediate effect."

A copy of letter no. 2401-03 dated 26.05.2023 is enclosed as **Annexure R/N**

- 17) That it is relevant to mention here that in background of the orders dated 22.12.2023 passed by the Hon'ble Punjab and Haryana High Court in CWP no. 29160 of 2023, the Greater Ludhiana Area Development Authority (GLADA) has asked PPCB vide letter no. 30 dated 11.01.2024 to collect effluent samples from outlet and inlet to STP installed by the residential colony. Accordingly, the residential colony was visited by officers of the Board along with GLADA officials on 27.03.2024 and effluent samples from outlet to STP installed by the residential colony and from the rain water harvesting pits were collected. As per analysis reports, concentrations of various parameters (Outlet to STP) is pH = 7.2, TSS = 78 mg/l, COD = 228 mg/l, BOD = 65 mg/l, O&G = 11.2 mg/l and F. coli 2700 and concentration of various parameters (Rain Water Harvesting pits) is pH = 6.6, TSS = 140 mg/l, COD = 884 mg/l, BOD = 290 mg/l, O&G = 11.4 mg/l and F. coli = 54,000. Thus, from the above results, it is clear that the STP is not achieving the prescribed standards and residential colony has discharged its untreated effluent into rain water harvesting pit.

- 18) That the project site was visited by the officer of the Board on 20.05.2024 and the residential colony was found to be not complying with the provisions



of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the conditions of Environmental Clearance. A show cause notice for refusal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 was issued to the project proponent vide letter no 4057 dated 24.06.2024 with an opportunity of hearing before the Chairman of the Board on 09.07.2024. The hearing was actually held on 23.07.2024 which was attended by Sh. Ravinder Singh, General Manager of the project. He submitted a written reply which was taken on record. The representative stated that earlier the sample was collected from the outlet of the STP by the Board on 12.01.2024 and the same was found within the permissible limits. He further stated that there is a temple near the Rain water harvesting pits from which the sample was collected by the team on 27.03.2024. The offerings made by the devotees in the temple such as milk find its path to the rain water harvesting pits due to which the sample did not meet with prescribed norms.

- 19) After hearing the representative of the project proponent and officers of the Board, the Chairman of Board was decided as under:
- a) The consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 applied by the promoter company be refused.
 - b) The Environmental Compensation (EC) for the previous violations be imposed immediately and order be issued in this regard without any further delay.
 - c) Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation for the continued period of violation, up to date and send to the EC verification committee for verification of amount of EC.
 - d) Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 be issued to the promoter company along with an opportunity of personal hearing.



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- e) Environmental Engineer, Regional Office-3, Ludhiana shall launch prosecution against the project proponent and its responsible persons for violation of provisions of Water (Prevention & Control of Pollution) Act, 1974.

The proceedings of the hearing held on 23.07.2024 were conveyed to the project proponent for compliance vide letter no. 4931 dated 07.08.2024 and a copy of the same is enclosed herewith as **Annexure R/O**.

- 20) That in compliance to the decisions of the personal hearing held on 23.07.2024, an order for imposition of Environmental Compensation amounting to Rs. 1,30,50,000/- for the past violations for the period from 17.09.2021 to 25.11.2022 was issue vide order no. 330 dated 25.07.2024. The order passed by the Board for imposition of Environmental Compensation was challenged by the project proponent by filling an appeal before the Appellate Authority. The appeal filed by the project proponent was dismissed by the Appellate Authority by passing a detailed order dated 01.10.2024 issued vide letter endorsement no. 84/SLO/AA/2024/713-715 dated 04.11.2024. The said order of Appellate Authority is under challenge before this Hon'ble Tribunal in present appeal case.
- 21) That the Appellate Authority in his order dated 01.10.2024 (issued on 04.11.2024) has held that the violations which continued for considerable period of time in-spite of notices, reminders and opportunities of hearing afforded by the Board to the project proponent cannot be treated in a causal manner rather such continued violations having wider ramifications in terms of environmental pollution must be treated as grave and perilous in nature for the sake of protection and preservation of environment. The project proponent cannot only indulge in earning of financial profits from the project but it also owes duty towards the protection, preservation and improvement of the environment.
- 22) That it is relevant to mention here that the project of the appellant is still violating the provisions of the Environmental Laws and also the conditions of Environmental Clearance granted by State Environment Impact Assessment Authority (SEIAA) Punjab. The Board has issued notices and afforded



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opportunities of hearing on 18.09.2024 and 08.07.2025 to the appellant herein and the proceedings of the hearing held on 18.09.2024 were conveyed to the project proponent vide letter no. 6097 dated 14.10.2024 and the proceedings of the hearing held on 08.07.2025 were conveyed to the project proponent vide letter no. 4448 dated 18.07.2025. A copy of letter no. 6097 dated 14.10.2024 is enclosed as **Annexure R/P** and copy of letter no. 4448 dated 18.07.2025 is enclosed as **Annexure R/Q**.

- 23) That the grounds of appeal as mentioned in paragraph 20 of the appeal in sub-paragraph A to M are not maintainable and have been appropriately replied in the preceding paragraphs. The Environmental Compensation has been correctly imposed upon the appellant for the period of violation from 17.09.2021 to 25.11.2022 (435 days) in accordance with the methodology of the Central Pollution Control Board (CPCB) and the same has been mentioned and describe in the order dated 24.07.2024 passed by the Punjab Pollution Control Board. The lease deed alleged to be executed with Malhi Farm by the appellant is valid for the period from 01.05.2023 to 30.04.2028 which is executed after the period of violation for which Environmental Compensation has been imposed by the Board. The Environmental Compensation has been imposed for the period from 17.09.2021 to 25.11.2022, whereas the lease deed with Malhi Farm has been executed with effect from 01.05.2023 valid upto 30.04.2028. Similarly, the agreement with Reddonatura India Private Limited is valid with effect from 01.10.2024 to 09.10.2025 which has been executed after the period of violation. Hence, no ground is made out to set aside either the order dated 24.07.2024 passed by the Punjab Pollution Control Board for imposition of Environmental Compensation or the order dated 01.10.2024 (issued 04.11.2024) passed by the Appellate Authority hereby the order passed by the Board for imposition of Environmental Compensation was upheld. The appellant cannot escape the liability for the payment of Environmental Compensation.
- 24) That the deponent may kindly be allowed to place on record the present reply by way of affidavit in compliance to order dated 04.07.2025 with the following prayer.



A handwritten signature in blue ink, consisting of a stylized 'A' followed by a vertical line and a horizontal stroke at the bottom.

Prayer

It is, therefore, prayed that

- i. The appeal case filed by the appellant may kindly be dismissed.
- ii. The appellant may kindly be directed to deposit the Environmental Compensation amounting to Rs. 1,30,50,000/- for the period of violation from 17.09.2021 to 25.11.2022.

Certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of

Date: 25/8/2025

Place: Ludhiana

Deponent
 (Er. Jaspal Singh)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-3, Ludhiana
 On behalf of Punjab Pollution Control Board

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

Date: 25/8/2025

Place: Ludhiana

Deponent
 (Er. Jaspal Singh)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-3, Ludhiana
 On behalf of Punjab Pollution Control Board

Certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of

25 AUG 2025
 Attested As Identified
 Notary Public, LDH.





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Dated:

No.

Registered

To

M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One
at Village-Rajpura, Hussainpura and Bhatian,
Ludhiana.

Sub:

Show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its project premises.

And whereas, it is also mandatory on part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the residential colony was established after obtaining the 'Consent to Establish'/NOC from the Board vide no: HO/LDH/NOC/2009/Colony/998 dated 12.06.2009, in an area of 49.01 acres (1,98,388.06 m²) in the revenue estates of villages Hussainpura, Rajpura & Bhattian. The 'Consent to Establish'/NOC was further extended upto 11.06.2013 vide Board's letter no: 803 dated 04.02.2013 and then again extended upto 11.06.2014 vide no R13LDH4CTE392047 dated 04.07.2013.

And whereas, thereafter, the project proponent had obtained 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 vide no: R14LDH3CTOW1508765 dated 18.07.2014 & R14LDH3CTOA1370902, valid upto 31.03.2016 each, further extended for period upto 31.03.2018 each. Thereafter, the project proponent had obtained 'Consent to Establish'/NOC expansion vide no: CTE/Exp/LDH3/2017/5128801 dated 21.03.2017 for expansion of existing project from 1,98,388.06 m² to 2,96,128.25 m². The project proponent had also obtained Environmental Clearance for 2,96,128.25 m² area (total built up area 84170.98 m²) from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016. Thereafter, the Project Proponent has obtained Varied 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 vide no CTOW/Varied/LDH3/2018/7167915 & CTOA/Varied/LDH3/2018/7168219 both dated 29.05.2018, valid upto 31.03.2019 each. The 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 were further extended for period upto 31.03.2022 each vide no CTOW/Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378 respectively.

And whereas, a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants has complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants have also complained about partially treated water supplied for re-use into flushing purpose.

And whereas, the residential colony was visited by officer of the Board on 17.09.2021 in the presence of residents of the colony and it was observed as under:-
1. The project proponent has provided STP of capacity 1220 KLD (02, module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, present only one module of STP having capacity 610 KLD is in operation. The project proponent has provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Treated water from STP was found discharged into plot adjacent to STP which is reserved for school as per the layout plan approved by the Chief Town Planner, Punjab vide letter no. 223 dated 13.01.2016 Wild grass found grown in this plot. The project proponent

Annexure-A Page no 18

III
30/12
30/12-21

P.T.O.

is maintaining the record of untreated domestic waste water generated howe...
has not maintained the record of waste water discharged/ reused for flushing purpose
and provided to the farmers of nearby area.

2. The distribution network provided in the residential colony has several outlets for providing treated water from STP into parks. However, at certain locations the outlet are very close to the rain water harvesting pits and discharge of treated water into rain water harvesting pits through flexible pipes could not be ruled out. During visit, the residents have also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
3. During visit 03 rain water harvesting pits were found choked and rain water was found stagnated in low lying areas of the colony and low laying vacant plots. Water samples were collected from the rain water harvesting pit in the park near the club and the analysis results were observed as pH = 7.6, TSS = 30 mg/l, TDS = 517 mg/l, COD = 97 mg/l, BOD = 24 mg/l and Oil & grease = 4.2 mg/l.
4. The residential colony has two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter has been provided with only one bore-well. The project proponent is maintaining the record of ground water extraction from one bore well only.
5. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School.

And whereas, the project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, iv, vi, vii, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

And whereas, it has now been proposed to initiate action against the project proponent for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 along with an opportunity of personal hearing.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed action before the **Chairman of the Board on 12.01.2022 at 11:30 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/opportunity.

This issues with prior approval of Chairman of the Board.

For and on behalf of
Chairman, Punjab Pollution Control Board

Dated ...29/12/2021

Endst. No. 9202

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. **He is requested to inform the project proponent regarding date of hearing at Regional Office level also and ensure representative of the project proponent to attend the hearing.**

For and on behalf of
Chairman, Punjab Pollution Control Board

R.K. file
Informed to Sh Jagtar
Thakur, 98158-33432 about
date & time of hearing
AEE
031-22



Annexure B
Meeting
25/6
Page no
Annexure no
E/B
20

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No.

Dated:

REGISTERED

To

M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One
at Village-Rajpura, Hussainpura and Bhatian,
Ludhiana.

Sub:-

**Notice u/s 33-A of Water (Prevention & Control of Pollution) Act,
1974 as amended in 1988.**

Whereas, it is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its project premises.

And whereas, it is also mandatory on part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the residential colony was established after obtaining the 'Consent to Establish'/NOC from the Board vide no: HO/LDH/NOC/2009/Colony/998 dated 12.06.2009, in an area of 49.01 acres (1,98,388.06 m²) in the revenue estates of villages Hussainpura, Rajpura & Bhatian. The 'Consent to Establish'/NOC was further extended upto 11.06.2013 vide Board's letter no: 803 dated 04.02.2013 and then again extended upto 11.06.2014 vide no R13LDH4CTE392047 dated 04.07.2013.

And whereas, thereafter, the project proponent had obtained 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 vide no: R14LDH3CTOW1508765 dated 18.07.2014 & R14LDH3CTOA1370902, valid upto 31.03.2016 each, further extended for period upto 31.03.2018 each. Thereafter, the project proponent had obtained 'Consent to Establish'/NOC expansion vide no: CTE/Exp/LDH3/2017/5128801 dated 21.03.2017 for expansion of existing project from 1,98,388.06 m² to 2,96,128.25 m². The project proponent had also obtained Environmental Clearance for 2,96,128.25 m² area (total built up area 84170.98 m²) from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016. Thereafter, the Project Proponent has obtained Varied 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 vide no CTOW/Varied/LDH3/2018/7167915 & CTOA/Varied/LDH3/2018/7168219 both dated 29.05.2018, valid upto 31.03.2019 each. The 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 were further extended for period upto 31.03.2022 each vide no. CTOW/Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378, respectively.

And whereas, a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants has complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants have also complained about partially treated water supplied for re-use into flushing purpose.

And whereas, the residential colony was visited by officer of the Board on 17.09.2021 in the presence of residents of the colony and it was observed as under:-

1. The project proponent has provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, present only one module of STP having capacity 610 KLD is in operation. The project proponent has provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Treated water from STP was found discharged into plot adjacent to STP which is reserved for school as per the layout plan approved by the Chief Town Planner, Punjab vide letter

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- 1. no. 223 dated 13.01.2016. Wild grass found grown in this plot. The project proponent is maintaining the record of untreated domestic waste water generated however, it has not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area.
- 2. The distribution network provided in the residential colony has several outlets for providing treated water from STP into parks. However, at certain locations the outlet are very close to the rain water harvesting pits and discharge of treated water into rain water harvesting pits through flexible pipes could not be ruled out. During visit, the residents have also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
- 3. During visit 03 rain water harvesting pits were found choked and rain water was found stagnated in low lying areas of the colony and low laying vacant plots. Water samples were collected from the rain water harvesting pit in the park near the club and the analysis results were observed as pH = 7.6, TSS = 30 mg/l, TDS = 517 mg/l, COD = 97 mg/l, BOD = 24 mg/l and Oil & grease = 4.2 mg/l.
- 4. The residential colony has two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter has been provided with only one bore-well. The project proponent is maintaining the record of ground water extraction from one bore well only.
- 5. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School.

And whereas, the project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, iv, vi, vii, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988 along with an opportunity of personal hearing before Chairman of the Board and it has been proposed to issue direction to the Revenue Authority to stop registry of plots in the colony.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the **Chairman of the Board on 12.01.2022 at 11:30 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/ opportunity.

This issues with prior approval of Chairman of the Board.

**For and on behalf of
Chairman, Punjab Pollution Control Board**

Dated ...29.12.2021

Endst. No. 9204.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. **He is requested to inform the project proponent regarding date of hearing at Regional Office level also and ensure representative of the project proponent to attend the hearing.**

**For and on behalf of
Chairman, Punjab Pollution Control Board**

TR v. file

Informed to Sh Jaglan Thakur
98158-33432 about date of time
of hearing

03.01.22

No. 544
To

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਚੈਕਬਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
REGISTERED

Dated: 24/11/22

M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One
At Village-Rajpura, Hussalnपुरa and Bhattian,
Ludhiana.

Sub:- Proceedings of the personal hearing given by Chairman of the Board on 12.01.2022 u/s 25/26 and u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

The following were present:

On behalf of Punjab Pollution Control Board

Er. Krunesh Garg, Member Secretary

Er. Gurbakshish Singh Gill, SEE, ZO-2, Ludhiana.

Er. Gursharan Dass Garg, EE, ZO-2, Ludhiana.

On behalf of the project

Sh. Arvinder Singh, Senior General Manager

Sh. Jagtar Thakur, General Manager

Sh. Sumit Kumar, In-charge of the project

The officers of the Board brought out that the residential colony was established after obtaining the 'Consent to Establish/NOC' from the Board vide no: HO/LDH/NOC/2009/Colony/998 dated 12.06.2009, in an area of 49.01 acres (1,98,388.06 m²) in the revenue estates of villages Hussalnपुरa, Rajpura & Bhattian. The 'Consent to Establish/NOC' was further extended upto 11.06.2013 vide Board's letter no: 803 dated 04.02.2013 and then again extended upto 11.06.2014 vide no R13LDH4CTE392047 dated 04.07.2013.

The project proponent had obtained 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 vide no: R14LDH3CTOW1508765 dated 18.07.2014 & R14LDH3CTOA1370902, valid upto 31.03.2016 each, further extended for period upto 31.03.2018 each. Thereafter, the project proponent had obtained 'Consent to Establish/NOC expansion' vide no: CTE/Exp/LDH3/2017/5128801 dated 21.03.2017 for expansion of existing project from 1,98,388.06 m² to 2,96,128.25 m². The project proponent had also obtained Environmental Clearance for 2,96,128.25 m² area (total built up area 84170.98 m²) from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016. The Project Proponent has obtained Varied 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 vide no CTOW/Varied/LDH3/2018/7167915 & CTOA/Varied/LDH3/2018/7168219 both dated 29.05.2018, valid upto 31.03.2019 each. The 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 were further extended for period upto 31.03.2022 each vide no. CTOW/Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378, respectively.

A complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants has complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants have also complained about partially treated water supplied for re-use into flushing purpose.

The residential colony was visited by officer of the Board on 17.09.2021 in the presence of residents of the colony and it was observed as under:-

1. The project proponent has provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, present only one module of STP having capacity 610 KLD is in operation. The project proponent has provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres.

- Treated water from STP was found discharged into plot adjacent to STP which is reserved for school as per the layout plan approved by the Chief Town Planner, Punjab vide letter no. 223 dated 13.01.2016. Wild grass growth was observed in this plot. The project proponent is maintaining the record of untreated domestic waste water generated however, it has not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area.
2. The distribution network provided in the residential colony has several outlets for providing treated water from STP into parks. However, at certain locations the outlet are very close to the rain water harvesting pits and discharge of treated water into rain water harvesting pits through flexible pipes could not be ruled out. During visit, the residents have also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
 3. During visit 03 rain water harvesting pits were found choked and rain water was found stagnated in low lying areas of the colony and low laying vacant plots. Water samples were collected from the rain water harvesting pit in the park near the club and the analysis results were observed as pH = 7.6, TSS = 30 mg/l, TDS = 517 mg/l, COD = 97 mg/l, BOD = 24 mg/l and Oil & grease = 4.2 mg/l.
 4. The residential colony has two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter has been provided with only one bore-well. The project proponent is maintaining the record of ground water extraction from one bore well only.
 5. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School.

The project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. III, iv, vi, vii, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

The matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing before Chairman of the Board and it has been proposed to issue direction to the Revenue Authority to stop registry of plots in the colony.

Accordingly, notice u/s 33-A of the Water (Prevention & control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Industry with an opportunity of personal hearing before Chairman of the Board on 12.01.2022.

Sh. Arvinder Singh, Senior General Manager of the project attended the hearing and submitted a written reply stating as under:-

1. We are operating our STP in the colony on a regular basis and treated water is being used on large green areas, plantations, flushing, washing of roads and pavement areas. We are incurring huge cost on running and maintenance of this plant and a maintenance agency has been hired to this effect. We were discharging the treated water in school area for maintenance of greenery in that area. Wild grass had grown due to heavy rain and same was cleared. We are enclosing recent photographs of that area. During visit of PPCB both flow meter were in working condition. We had installed one at inlet and one on outlet. We were supplying water to adjacent farmers in paddy season but presently there is no requirement of the same in wheat season. However the surplus treated water is being utilized to plot owner for construction purpose.
2. We have constructed 28 rain harvesting pit in various parks. The treated water is never disposed into R.H.P. The treated water is released in parks for watering of plants and grass. There is no direct connection provided in rain harvesting pits. The claim by some disgruntled residents is false and frivolous.

Cwd.

M/s Eldeco Infra Construction & Properties Ltd
CDH

3. The rainwater harvesting pits have now been cleaned as periodic maintenance was due for the same which is basically a maintenance issue. We are enclosing photographs for the same.
4. We have two bore wells in the colony but water is supplied to the colony from only one bore well. The second bore well is used as standby. The bore well which is being used has been provided with a flow meter. The record of water being pumped out of this bore well is duly maintained. In the meanwhile the process of installing a flow meter on second bore well has been started.
5. We have installed a mechanical composter for composting of biodegradable waste. We need to have cooperation of residents for storing waste in different bins at the time of disposing of the same, which is totally lacking from their side. But as a service management agency we try our best to segregate the waste. Record is maintained for waste disposed but during the visit we were not asked to show the same. We have distributed green and blue dustbins and pamphlets and seminars to customers for segregation of garbage at source.

We wish to make kind submission that we are doing our best to maintain the facilities in our project and any shortcoming found are not intentional but maintenance issues. We request you to condone any shortcoming found since rectification process is being carried out on these shortcomings.

It was discussed during the hearing that the project is discharging its wastewater onto land for stagnation in the plot reserved from school and the project proponent has agreed for the same in the reply submitted during the hearing. Further, rainwater-harvesting pits have been provided by project proponent in the various parks in the colony, which is not allowed as per MoEF manual / guidelines as the surface runoff may also not be allowed to discharge in these pits. As per the wastewater samples collected from the rainwater harvesting pit, BOD = 24 mg/l and Oil & Grease = 4.2 mg/l has been found, which is a grave violation. The project proponent is not complying with the consent conditions as well as conditions of Environmental Clearance granted to it. Therefore, it is a fit case to initiate proceedings for imposition of Environmental Compensation on the project proponent.

Considering the above said facts, after the hearing the representatives of the project and officers of the Board, the Chairman of the Board decided as under:-

1. Consent to operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant (STP), regularly and efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per the mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification Committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

You are, therefore, requested to comply with the decisions of the personal hearing within the stipulated period and submit compliance report to the Board.

24/01/2022
For and on behalf of
Punjab Pollution Control Board

Dated 24/1/2022

Endst. No...595.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

24/01/2022
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਚੈਕਬਾਕ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Eideco Infrastructure & Properties Ltd.,

No. 608

REGISTERED

Dated: 24/11/2022

To
M/s Eideco Infrastructure and Properties Limited,
Residential Township namely Eideco Estate One
At Village-Rajpura, Hussalnपुरa and Bhattian,
Ludhiana.

Subject: Revocation of consent to operate under Water (Prevention & Control of Pollution) Act, 1974.

Whereas, It is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, It is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its Industrial premises.

And whereas, It is also mandatory on part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the residential colony was established after obtaining the 'Consent to Establish' /NOC from the Board vide no: HO/LDH/NOC/2009/Colony/998 dated 12.06.2009, in an area of 49.01 acres (1,98,388.06 m²) in the revenue estates of villages Hussalnपुरa, Rajpura & Bhattian. The 'Consent to Establish' /NOC was further extended upto 11.06.2013 vide Board's letter no: 803 dated 04.02.2013 and then again extended upto 11.06.2014 vide no: R13LDH4CTE392047 dated 04.07.2013.

And whereas, the project proponent had obtained 'Consent to Operate' under the Water Act, 1974 & Air Act, 1981 vide no: R14LDH3CTOW1508765 dated 18.07.2014 & R14LDH3CTOA1370902, valid upto 31.03.2016 each, further extended for period upto 31.03.2018 each. Thereafter, the project proponent had obtained 'Consent to Establish' /NOC expansion vide no: CTE/Exp/LDH3/2017/5128801 dated 21.03.2017 for expansion of existing project from 1,98,388.06 m² to 2,96,128.25 m². The project proponent had also obtained Environmental Clearance for 2,96,128.25 m² area (total built up area 84170.98 m²) from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016. The Project Proponent has obtained Varied 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 vide no: CTOW/Varied/LDH3/2018/7167915 & CTOA/Varied/LDH3/2018/7168219 both dated 29.05.2018, valid upto 31.03.2019 each. The 'Consent to Operate' under the Water Act, 1974 & the Air Act, 1981 were further extended for period upto 31.03.2022 each vide no. CTOW/Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378, respectively.

And whereas, a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants has complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants have also complained about partially treated water supplied for re-use into flushing purpose.

And whereas, the residential colony was visited by officer of the Board on 17.09.2021 in the presence of residents of the colony and it was observed as under:-

1. The project proponent has provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, present only one module of STP having capacity 610 KLD is in operation. The project proponent has provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Treated water from STP was found discharged into plot adjacent to STP which is reserved for school as per the layout plan approved by the Chief Town Planner, Punjab vide letter no. 223 dated 13.01.2016. Wild grass growth was observed in this plot. The project proponent is maintaining the record of untreated domestic waste water generated however, it has not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area.



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Eldco Infrastructure & Properties Ltd.,

2. The distribution network provided in the residential colony has several outlets for providing treated water from STP into parks. However, at certain locations the outlet are very close to the rain water harvesting pits and discharge of treated water into rain water harvesting pits through flexible pipes could not be ruled out. During visit, the residents have also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
3. During visit 03 rain water harvesting pits were found clogged and rain water was found stagnated in low lying areas of the colony and low lying vacant plots. Water samples were collected from the rain water harvesting pit in the park near the club and the analysis results were observed as pH = 7.6, TSS = 30 mg/l, TDS = 517 mg/l, COD = 97 mg/l, BOD = 24 mg/l and Oil & grease = 4.2 mg/l.
4. The residential colony has two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter has been provided with only one bore-well. The project proponent is maintaining the record of ground water extraction from one bore well only.
5. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School.

And whereas, the project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. III, IV, VI, VII, VIII of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing before Chairman of the Board and it has been proposed to issue direction to the Revenue Authority to stop registry of plots in the colony.

And whereas, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Industry with an opportunity of personal hearing before Chairman of the Board on 12.01.2022.

And whereas, Sh. Arvinder Singh, Senior General Manager of the project attended the hearing and submitted a written reply stating as under:-

1. We are operating our STP in the colony on a regular basis and treated water is being used on large green areas, plantations, flushing, washing of roads and pavement areas. We are incurring huge cost on running and maintenance of this plant and a maintenance agency has been hired to this effect. We were discharging the treated water in school area for maintenance of greenery in that area. Wild grass had grown due to heavy rain and same was cleared. We are enclosing recent photographs of that area. During visit of PPCB both flow meter were in working condition. We had installed one at inlet and one on outlet. We were supplying water to adjacent farmers in paddy season but presently there is no requirement of the same in wheat season. However the surplus treated water is being utilized to plot owner for construction purpose.
2. We have constructed 28 rain harvesting pit in various parks. The treated water is never disposed into R.H.P. The treated water is released in parks for watering of plants and grass. There is no direct connection provided in rain harvesting pits. The claim by some disgruntled residents is false and frivolous.
3. The rainwater harvesting pits have now been cleaned as periodic maintenance was due for the same which is basically a maintenance issue. We are enclosing photographs for the same.
4. We have two bore wells in the colony but water is supplied to the colony from only one bore well. The second bore well is used as standby. The bore well which is being used has been provided with a flow meter. The record of water being pumped out of this bore well is duly maintained. In the meanwhile the process of installing a flow meter on second bore well has been started.
5. We have installed a mechanical composter for composting of biodegradable waste. We need to have cooperation of residents for storing waste in different bins at the time of disposing of the same which is totally lacking from their side. But as a service management agency we try our best to segregate the waste. Record is

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Eldeco Infrastructure & Properties Ltd.,

maintained for waste disposed but during the visit we were not asked to show the same. We have distributed green and blue dustbins and pamphlets and seminars to customers for segregation of garbage at source.

We wish to make kind submission that we are doing our best to maintain the facilities in our project and any shortcoming found are not intentional but maintenance issues. We request you to condone any shortcoming found since rectification process is being carried out on these shortcomings.

It was discussed during the hearing that the project is discharging its wastewater onto land for stagnation in the plot reserved from school and the project proponent has agreed for the same in the reply submitted during the hearing. Further, rainwater harvesting pits have been provided by project proponent in the various parks in the colony, which is not allowed as per MoEF manual / guidelines as the surface runoff may also not be allowed to discharge in these pits. As per the wastewater samples collected from the rainwater harvesting pit, BOD = 24 mg/l and Oil & Grease = 4.2 mg/l has been found, which is a grave violation. The project proponent is not complying with the consent conditions as well as conditions of Environmental Clearance granted to it. Therefore, it is a fit case to initiate proceedings for imposition of Environmental Compensation on the project proponent.

And whereas, considering the above said facts, after the hearing the representatives of the project and officers of the Board, the Chairman of the Board decided as under:-

1. Consent to operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant (STP), regularly and efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per the mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification Committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

And whereas, proceedings of aforesaid personal hearing were conveyed to the project proponent vide Board's letter no. 594-95 dated 24.01.2022 for making compliance.

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, consent to operate under the aforesaid Act is hereby, revoked for the reasons mentioned above.

For and on behalf of
Punjab Pollution Control Board

Dated 24/1/2022

Endst. No. 609

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action.

For and on behalf of
Punjab Pollution Control Board

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Annexure - E 2/ Page no 28



Dated:

Registered

ਸ਼੍ਰੀ ਮਹੀਮਾ ਇੰਫਰਾਸਟਰਕਚਰ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
ਕੋਲੀ ਡਾਕ ਨੰ. ਡਾਕ ਖਿੱਚੀ
ਵਿਲੇਜ ਰਾਜਪੁਰਾ, ਹੁਸ਼ਸਾਇਨਪੁਰਾ ਅਤੇ ਭਾਟਿਆਂ, ਲੁਧਿਆਣਾ।
ਤਾਰੀਖ: 12/06/2022

M/s Eldeco Infrastructure and Properties Limited,
Residential Township Namely Eldeco Estate One
Village-Rajpura, Hussainpura and Bhatian, Ludhiana.

Show cause notice for refusal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, It is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions from its industrial premises.

And whereas, it is also mandatory on part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the Project Proponent was granted 'Consent to Operate' under the Water Act, 1974 vide no CTOW/Renewal/LDH3/2019/9364225 dated 10.04.2019 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2019/9364378 dated 01.05.2019, both valid upto 31.03.2022.

And whereas, earlier a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose.

And whereas, the residential colony was visited by officer of the Board on 17.09.2021 in the presence of residents of the colony and it was observed as under:

1. The project proponent had provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, only one module of STP having capacity 610 KLD was in operation. The project proponent had provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Treated water from STP was found discharged into plot adjacent to STP which is reserved for school and wild grass found grown in the plot. The project proponent was maintaining the record of untreated domestic waste water generated however, it had not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area.
2. The distribution network provided in the residential colony had several outlets for providing treated water from STP into parks. However, at certain locations the outlet were very close to the rain water harvesting pits and there was possibility of discharge of treated water into rain water harvesting pits through flexible pipes. During visit, the residents had also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
3. During visit 03 rain water harvesting pits were found choked and rain water was found stagnated in low lying areas of the colony and low laying vacant plots. Water samples were collected from the rain water harvesting pit in the park near the club and as per analysis report, concentration of BOD was 24 mg/l and O & G was 4.2 mg/l.
4. The residential colony had two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter was provided with only one bore-well. The project proponent was maintaining the record of ground water extraction from one bore well only.
5. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection

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system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School. Thus, the project proponent was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, iv, vi, vii, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by It from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

And whereas, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the project proponent with an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office - 3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

And whereas, in compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 to the residential colony was revoked vide Board's letter no. 608 dated 24.01.2022.

And whereas, the project proponent has now applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

And whereas, the residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and it was observed as under:-

1. The project proponent has provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, only one module of STP having capacity 610 KLD was in operation. The project proponent had provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Now, the project proponent has also developed plantation as per Karnal Technology in plot area reserved for school and treated water from STP was found discharged into this plot. The project proponent was maintaining the record of untreated domestic waste water generated however, it has still not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area. As per Environmental Clearance, the surplus treated water will be discharged on 04 acre land owned by project proponent and 20 acre land of farmer near to the project site. However, during visit it was observed that the 4 acre land owned by project proponent has not been made part of the colony and is being used by the farmers for fodder cultivation. Further, no pipeline has been provided to discharge treated water of STP into this land. The project proponent has also failed to produce any agreement with farmers of 20 acre land. Thus, the residential colony has not adequate plantation area for disposal of the treated effluent even at present capacity i.e. 610 KLD.

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- 1. There are total 21 rain water harvesting pits in the colony and the project proponent has now made all the pits in operational stage and no choking was observed in these pits. No treated / untreated water found discharged into these pits during visit.
 - 2. The residential colony has two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter was provided with only one bore-well. The project proponent is maintaining the record of ground water extraction from one bore well only.
 - 3. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. The waste collection system is still not proper as MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site.

And whereas, the project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, vi, viii of the part IV i.e. conditions for operation phase and entire life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

And whereas, condition no. viii of environmental clearance granted to the project proponent is reproduced as under:-

"The facilities provided for collection, segregation, handling, on site storage & processing of solid waste such as chute system, wet & dry bins, collection centre & mechanical composter etc. shall be properly maintained chute system provided for collection of solid waste. The collected solid waste shall be segregated at site. The recyclable solid waste shall be sold out to the authorized vendors for which a written tie-up must be done with the authorized recyclers. Organic waste shall be composted by mechanical composters with a minimum capacity of 0.3kg/tenement/day and the inert solid waste shall be sent to the concerned collection centre of integrated municipal solid waste management facility of the area. A proper record in this regard shall be maintained.

And whereas, the project proponent is not complying with the provisions of MSW Rules, 2016 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has now been proposed to initiate action against the project proponent for refusal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 after an opportunity of personal hearing.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed action before the **Chairman of the Board on 07.07.2022 at 10:30 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/opportunity.

This issues with prior approval of Chairman of the Board.

For and on behalf of
Chairman, Punjab Pollution Control Board

Dated ..22/6/2022

Endst. No...N.A.07.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. He is requested to inform the project proponent regarding date of hearing at Regional Office level also and ensure representative of the project proponent to attend the hearing.

For and on behalf of
Chairman, Punjab Pollution Control Board

Informed to Sh Jagtar Thakur about date & time of hearing on 06.7.2022

07.7.22
ACE

m/s Chloro Infrastructure and Preoperated CPD



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

REGISTERED

ਸੰਨਿਆਹ ਨੰਬਰ/ਸਮੂਹ ਨੰਬਰ/ਮੰ.ਪੀ.ਚ/ਸ.ਕ. ਵ. ਨੰ. 117
Dated: ਨਵੀਂ ਭਾਕ ਜੁ. ਦਾਤਾ ਫਿਜ਼ੀ

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311

M/s Eldeco Infrastructure and Properties Limited,
Residential Township Namely Eldeco Estate One,
Village-Rajpura, Hussalnपुरa and Bhatian,
Ludhiana.

ਡਾਇਰੈਕਟਰ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
ਮਿਸਟਰ. ਨਿਰਮਲ ਸਿੰਘ

Subject: **Proceedings of the personal hearing given by Chairman of the Board on 07.07.2022 u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.**

The following were present:

On behalf of PPCB

- Er. Gulshan Rai, CEE, Ludhiana
- Er. Gursharan Dass Garg, EE, ZO-2, Ludhiana.

On behalf of Project Proponent

- Sh. Jagtar Thakur, Sr. Manager
- Sh. Jagdeep Singla, Project Manager

The officers of the Board brought out that the Project Proponent was granted 'Consent to Operate' under the Water Act, 1974 vide no CTOW/Renewal/LDH3/2019/9364225 dated 10.04.2019 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2019/9364378 dated 01.05.2019, both valid upto 31.03.2022.

Earlier a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose.

The residential colony was visited by officer of the Board on 17.09.2021 in the presence of residents of the colony and it was observed as under:

1. The project proponent had provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, only one module of STP having capacity 610 KLD was in operation. The project proponent had provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Treated water from STP was found discharged into plot adjacent to STP which is reserved for school and wild grass found grown in the plot. The project proponent was maintaining the record of untreated domestic waste water generated however, it had not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area.
2. The distribution network provided in the residential colony had several outlets for providing treated water from STP into parks. However, at certain locations the outlet were very close to the rain water harvesting pits and there was possibility of discharge of treated water into rain water harvesting pits through flexible pipes. During visit, the residents had also shown the photographs of flexible pipes discharging water from distribution network into rain water harvesting pits.
3. During visit 03 rain water harvesting pits were found choked and rain water was found stagnated in low lying areas of the colony and low laying vacant plots. Water samples were collected from the rain water harvesting pit in the park near the club and as per analysis report, concentration of BOD was 24 mg/l and O & G was 4.2 mg/l.
4. The residential colony had two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter was provided with only one bore-well. The project proponent was maintaining the record of ground water extraction from one bore well only.

5. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. However, the waste collection system was not proper and MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site. Municipal Solid Waste was also found dumped in the plot reserved for School. Thus, the project proponent was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, iv, vi, vii, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the project proponent with an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office - 3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

In compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 to the residential colony was revoked vide Board's letter no. 608 dated 24.01.2022.

The project proponent has now applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

The residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and it was observed as under:-

1. The project proponent has provided STP of capacity 1220 KLD (02 module) for treatment of domestic waste water generated from its premises. As per occupancy of the residential colony, only one module of STP having capacity 610 KLD was in operation. The project proponent had provided distribution network for discharge of treated water into 12 parks of the colony having total area of about 08 acres. Now, the project proponent has also developed plantation as per Karnal Technology in plot area reserved for school and treated water from STP was found discharged into this plot. The project proponent was maintaining the record of untreated domestic waste water generated however, it has still not maintained the record of waste water discharged/ reused for flushing purpose and provided to the farmers of nearby area. As per Environmental Clearance, the surplus treated water will be discharged on 04 acre land owned by project proponent and 20 acre land of farmer near to the project site. However, during visit it was observed that the 4 acre land owned by project proponent has not been made part of the colony and is being used by the farmers for fodder cultivation. Further, no pipeline has been provided to discharge treated water of STP into this land. The project proponent has also failed to produce any agreement with farmers of 20 acre land. Thus, the residential colony has not adequate plantation area for disposal of the treated effluent even at present capacity i.e. 610 KLD.

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 There are total 21 rain water harvesting pits in the colony and the project proponent has now made all the pits in operational stage and no choking was observed in these pits. No treated / untreated water found discharged into these pits during visit.

3. The residential colony has two no. bore wells in its premises for extraction of ground water for domestic use. However, flow meter was provided with only one bore-well. The project proponent is maintaining the record of ground water extraction from one bore well only.
4. The project proponent has provided mechanical composter for composting of bio-degradable waste and the same was in operation. The waste collection system is still not proper as MSW is collected through two open type vehicles having no compartment system. Thus, there is no segregation of waste during collection time. Also project proponent is not maintaining any record regarding recyclable waste sold to authorized vendors and inert waste sent to Municipal dumping site.

The project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, vi, viii of the part IV i.e. conditions for operation phase and entire life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

Condition no. viii of environmental clearance granted to the project proponent is reproduced as under:-

"The facilities provided for collection, segregation, handling, on site storage & processing of solid waste such as chute system, wet & dry bins, collection centre & mechanical composter etc. shall be properly maintained chute system provided for collection of solid waste. The collected solid waste shall be segregated at site. The recyclable solid waste shall be sold out to the authorized vendors for which a written tie-up must be done with the authorized recyclers. Organic waste shall be composted by mechanical composters with a minimum capacity of 0.3kg/tenement/day and the inert solid waste shall be sent to the concerned collection centre of integrated municipal solid waste management facility of the area. A proper record in this regard shall be maintained.

The project proponent is not complying with the provisions of MSW Rules, 2016 and Air (Prevention & Control of Pollution) Act, 1981.

Accordingly, show cause notice for refusal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 was issued to the project proponent with an opportunity of personal hearing before Chairman of the Board on 07.07.2022.

The representatives of the project proponent attended the hearing and submitted a written reply alongwith copy of record maintained, which was taken on record. They informed that the project proponent as provided mechanical composter for composting of biodegradable waste and the same is in operation. The waste collection system is collected through vehicles with compartments. The waste is segregated as recyclable and inert waste is sent to Municipal dumping site. We wish to bring to your kind notice that the problem being faced by us is that we have 400 families residing at site. Despite our regular training and advisories residents do not segregate waste at the source thereby increasing our load manifold. We have provided separate blue and green bins in front of houses for bio-degradable and inert waste. Arrangement of vehicle with compartment system has now been provided. We have tried to educate our residents for segregation of waste but it is not an easy task though we have held seminars and send leaflets for the same. We as controlling agency still doing our best and hired a trained contractor for handling the waste. We are sending leaflets to the residents on a regular basis, copy of which was submitted during the hearing. Record of all the categories of waste is diligently maintained. We have installed mechanical composter for compaction and conversion of organic waste which is used as manure after conversion.

1. The complete cycle of waste generated is as under:

- a) Collection-of house hold and garden waste.
- b) Disposal of non-organic waste.
- c) Processing of organic waste by organic waste convertor.
- d) Using the converted waste in maintaining horticulture.

1981. They requested to grant renewal of consent to operate under the Air Act,

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After hearing, representatives of the project proponent and officers of the Board, the Chairman of the Board decided as under:-

1. The project proponent shall submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.
2. The project proponent shall furnish a bank guarantee amounting to Rs. 10 Lac in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.
3. The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.
4. The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14.09.2006 in true letter and spirit.
5. Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 be renewed for one year, subject to same conditions.
6. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project, verify the compliances made and send the report, within 15 days.

You are, therefore, requested to comply with the decision of the personal hearing within stipulated period and submit compliance report to the Board.

Sd-
For and on behalf of
Punjab Pollution Control Board

Dated ...22/7/2022

Endst. No...4811/.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

Satyajit Mittal
For and on behalf of
Punjab Pollution Control Board

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

REGISTERED

Dated:

ਮਿਸਟਰ ਸੁਗਮ ਕਲਰਕ/ਡੀ.ਐਚ.ਐਮ. ਨਵੀ ਡਾਕ ਜ਼. ਡਾਕ ਆਫੀਸ ਡਾਇਰੀ ਨੰ. 2289 28/09 29/9/22



M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One
At Village-Rajpura, Hussainpura and Bhatian,
Ludhiana.

Subject:

Revocation of consent to operate under Water (Prevention & Control of Pollution) Act, 1974.

Whereas, it is mandatory on part of the project proponent to obtain consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its premises.

And whereas, it is also mandatory on part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the project proponent was granted 'Consent to Operate' under the Water Act, 1974 vide no CTOA/Renewal/LDH3/2019/9364225 dated 10.04.2019 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2019/ 9364378 dated 01.05.2019, both valid upto 31.03.2022.

And whereas, earlier a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose. The residential colony was visited by officer of the Board on 17.09.2021 and some observations were observed.

And whereas, accordingly, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the project proponent with an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

And whereas, in compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 to the residential colony was revoked vide Board's letter no. 608 dated 24.01.2022.

And whereas, the project proponent had applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and again observed some violations. The project proponent was not complying with the provisions

of MSW Rules, 2016, Air (Prevention & Control of Pollution) Act, 1981 and various conditions of the Environmental Clearance.

And whereas, accordingly, show cause notice for refusal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 was issued to the project proponent with an opportunity of personal hearing before Chairman of the Board on 07.07.2022, wherein it was decided as under:-

1. The project proponent shall submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.
2. The project proponent shall furnish a bank guarantee amounting to Rs. 10 Lac in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.
3. The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.
4. The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14.09.2006 in true letter and spirit.
5. Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 be renewed for one year, subject to same conditions.
6. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project, verify the compliances made and send the report, within 15 days.

And whereas, the project proponent was granted 'Consent to Operate' under the Water Act, 1974 vide no CTOW/Renewal/LDH3/2022/18019165 dated 24.06.2022 valid upto 30.09.2022 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2022/18019167 dated 22.07.2022, valid upto 21.07.2023 with certain conditions mentioned therein.

And whereas, the project proponent was also requested to bank guarantee amounting to Rs. 10 lac vide Board's letter no. 4756 dated 01.08.2022, however the project proponent has not deposited the bank guarantee of Rs 10 lac till date.

And whereas, now, a fresh complaint was received in the Board on 02.08.2022 against the residential colony regarding stagnation of treated water from STP in the land reserved for school.

And whereas, the residential colony was visited by officer of the Board on 03.08.2022 and it was observed as under:

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony was in process of starting the second module of capacity 610 KLD and work related to mechanical fittings was going on.
2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper. Effluent samples from outlet to STP were collected and as per analysis report, the concentrations of various parameters were observed as pH @ 7.06, TSS @ 19 mg/l, TDS @ 394 mg/l, COD @ 46 mg/l, BOD @ 14 mg/l and O&G @ BDL. As per above results, all the parameters were found within the permissible limits prescribed by the Board.
3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, paddy crop was standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no alternative disposal during no demand period. During visit, also treated water was not discharged into the above said land as fields were already irrigated with rainwater.
5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.
6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of inert / non-biodegradable municipal solid waste.

And whereas, the project proponent is chronic violator and not complying with the conditions of the Environmental Clearance, provisions of Water (Prevention & Control of Pollution) Act, 1974, Solid Waste Management Rules, 2016 and decisions of the personal hearing dated 07.07.2022.

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided that consent to operate earlier granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, consent to operate under the aforesaid Act is hereby, revoked for the reasons mentioned above.

This issues with prior approval of Chairman of the Board.

Sd-

For and on behalf of
Punjab Pollution Control Board

Dated 23/9/2022

Endst. No. 5982

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action.

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For and on behalf of
Punjab Pollution Control Board

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



No.

REGISTERED

Dated:

To

M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One
At Village-Rajpura, Hussalnपुरa and Bhatian,
Ludhiana.

ਮਿਸਟਰ ਮਹਾ/ਮਸ ਕਲਰ/ਡੀ.ਐ.ਐ.ਐ. ਕਮਿਸ਼ਨਰ
ਕੋਈ ਕਾਰ ਨ.
ਤਾਮਿਲੀ ਨ. 2022/10/2022

-11
28/09
29/09/22

Subject:

Revocation of consent to operate under Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions from its premises.

And whereas, it is also mandatory on part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the Project Proponent was granted 'Consent to Operate' under the Water Act, 1974 vide no CTOW/Renewal/LDH3/2019/9364225 dated 10.04.2019 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2019/ 9364378 dated 01.05.2019, both valid upto 31.03.2022.

And whereas, earlier a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated/partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose. The residential colony was visited by officer of the Board on 17.09.2021 and some observations were observed.

And whereas, accordingly, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the project proponent with an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

And whereas, in compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 to the residential colony was revoked vide Board's letter no. 608 dated 24.01.2022.

And whereas, the project proponent had applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and again observed some violations. The project proponent was not complying with the provisions

of MSW Rules, 2016, Air (Prevention & Control of Pollution) Act, 1981 and various conditions of the Environmental Clearance.

And whereas, accordingly, show cause notice for refusal of consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 was issued to the project proponent with an opportunity of personal hearing before Chairman of the Board on 07.07.2022, wherein it was decided as under:-

1. The project proponent shall submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.
2. The project proponent shall furnish a bank guarantee amounting to Rs. 10 Lac in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.
3. The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.
4. The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14.09.2006 in true letter and spirit.
5. Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 be renewed for one year, subject to same conditions.
6. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project, verify the compliances made and send the report, within 15 days.

And whereas, the Project Proponent was granted 'Consent to Operate' under the Water Act, 1974 vide no CTOW/Renewal/LDH3/2022/18019165 dated 24.06.2022 valid upto 30.09.2022 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2022/18019167 dated 22.07.2022, valid upto 21.07.2023 with certain conditions mentioned therein.

And whereas, the project proponent was also requested to bank guarantee amounting to Rs. 10 lac vide Board's letter no. 4756 dated 01.08.2022, however the project proponent has not deposited the bank guarantee of Rs 10 lac till date.

And whereas, now, a fresh complaint was received in the Board on 02.08.2022 against the residential colony regarding stagnation of treated water from STP in the land reserved for school.

And whereas, the residential colony was visited by officer of the Board on 03.08.2022 and it was observed as under:

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony was in process of starting the second module of capacity 610 KLD and work related to mechanical fittings was going on.
2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper. Effluent samples from outlet to STP were collected and as per analysis report, the concentrations of various parameters were observed as pH @ 7.06, TSS @ 19 mg/l, TDS @ 394 mg/l, COD @ 46 mg/l, BOD @ 14 mg/l and O&G @ BDL. As per above results, all the parameters were found within the permissible limits prescribed by the Board.
3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, paddy crop was standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no alternative disposal during no demand period. During visit, also treated water was not discharged into the above said land as fields were already irrigated with rainwater.
5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.
6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of Inert / non-biodegradable municipal solid waste.

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M/s Eldeco Infrastructure & Properties Ltd.,
And whereas, the project proponent is chronic violator and not complying with the conditions of the Environmental Clearance, provisions of Water (Prevention & Control of Pollution) Act, 1974, Solid Waste Management Rules, 2016 and decisions of the personal hearing dated 07.07.2022.

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided that consent to operate earlier granted to the project proponent under the Air (Prevention & Control of Pollution) Act, 1981 be revoked.

As such, in exercise of the powers conferred under the provisions of the Air (Prevention & Control of Pollution) Act, 1981, consent to operate under the aforesaid Act is hereby, revoked for the reasons mentioned above.

This issues with prior approval of Chairman of the Board.

Endst. No. 5984

Sd
For and on behalf of
Punjab Pollution Control Board

Dated 23/9/2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action.

Sd
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Annexure - J 321

Dated: 41

NO.

REGISTERED

To M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One
at Village-Rajpura, Hussainpura and Bhatian,
Ludhiana

ਸੁਪਰਿਮ ਕਮਿਸ਼ਨ ਕਲਕਤਾ/ਡੀ.ਓ.ਓ.ਆ. ਵਾ.
ਨਵੀ ਡਾਕ ਜ਼. ਵਾਤਾ ਵਿੱਚ
ਵਾਤਾ ਵਿੱਚੀ ਮਿਤੀ 11/1/23

Sub: **Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**

Whereas, it is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 for discharge of trade effluent / emission from its premises.

And whereas, it is also mandatory on the part of the project proponent to provide adequate & appropriate pollution control arrangements to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the residential colony was granted 'Consent to Operate' under the Water Act, 1974 and the Air Act, 1981 vide no. CTOW/Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378, valid upto 31.03.2022 with conditions mentioned therein.

And whereas, thereafter, a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated / partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose.

And whereas, accordingly, the residential colony was visited by officer of the Board on 17.09.2021 and the colony was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The project proponent was given an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office - 3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

And whereas, in compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act,

24.01.2022. And whereas, thereafter, the project proponent applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

And whereas, the residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and it was observed that the residential colony is not complying with the provisions of MSW Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and various conditions of the Environmental Clearance. Accordingly, the project proponent was again given an opportunity of personal hearing before Chairman of the Board on 07.07.2022, wherein it was decided as under:-

1. The project proponent shall submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.
2. The project proponent shall furnish a bank guarantee amounting to Rs. 10 Lac in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.
3. The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.
4. The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14.09.2006 in true letter and spirit.
5. Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 be renewed for one year, subject to same conditions.
6. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project, verify the compliances made and send the report, within 15 days.

And whereas, the Project Proponent was also granted 'Consent to Operate' under the Water Act, 1974, vide no CTOW/Renewal/LDH3/2022/18019165 dated 24.06.2022 valid upto 30.09.2022 and under the Air Act, 1981, vide no. CTOA/Renewal/LDH3/2022/18019167 dated 22.07.2022, both valid upto 21.07.2023.

And whereas, thereafter, again a complaint was received in the Board on 02.08.2022 against the residential colony regarding stagnation of treated water from STP in the land reserved for school. Accordingly, the residential colony was visited by officer of the Board on 03.08.2022 and it was observed as under:

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony was in process of starting the second module of capacity 610 KLD and work related to mechanical fittings was going on.
2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper. Effluent samples from outlet to STP were collected during visit and sent to Zonal Lab, Ludhiana for analysis of the same. Also, the analysis report of effluent sampling carried out on 03.08.2022 has been received and as per the report, the concentration of parameters is pH = 7.06, TSS = 19 mg/l, TDS=39419 mg/l, COD=46 mg/l, BOD=1419 mg/l & O&G= BDL, which is within the prescribed limits of the Board.
3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, paddy crop was standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no alternative disposal during no demand period. During visit, also treated water was not discharged into the above said land as fields were already irrigated with rainwater.

5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.
6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of degradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of Inert / non-biodegradable municipal solid waste.

And whereas, the project proponent was not complying with the provisions of MSW Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and conditions of the Environmental Clearance and decisions of the personal hearing dated 07.07.2022. The matter was pursued by the Competent Authority of the Board and it was decided that

1. Consents to operate granted to the project proponent both under Water Act, 1974 and Air Act, 1981 may be revoked.
2. GLADA authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB.
3. Suitable amount of EC may be imposed for its failure to provide adequate disposal arrangements.
4. RO may be requested to file prosecution case against the project proponent and its directors for violation of conditions of environmental clearance and provisions of Water Act, 1974.
5. The project proponent may be given one more opportunity of personal hearing to stress upon it to comply with conditions of environmental clearance, operate STP properly and make adequate disposal arrangements at the earliest.

And whereas, accordingly, Consents to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were revoked Board's letter nos. 5982 & 5984 respectively, both dated 23.09.2022. The Chief Administrator, Greater Ludhiana Area Development Authority, Ludhiana was also directed vide Board's letter no. 5987 dated 23.09.2022 as under:

"GLADA Authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB."

And whereas, in compliance to the decision no. 4 of the Competent Authority and in light of Board's office order no. 213 dated 15.04.2021 regarding formation of oversight committee for de-criminalization of Environmental laws.

And whereas, now, the project proponent applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

And whereas, the residential colony was visited by officer of the Board on 25.11.2022 and it was observed as under:-

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony is in process of starting the second module of capacity 610 KLD and work related to mechanical fittings has been completed.
2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper.
3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, no crop is standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no alternative disposal during ongoing no demand period.

- During visit also treated water was not discharged into the above said land as no crop has grown in these fields.
5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.
 6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of degradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of inert / non-biodegradable municipal solid waste.
 7. The project proponent has installed 03 no. DG sets of capacities 380 KVA, 380 KVA and 250 KVA and all are equipped with canopies and stacks of adequate height

And whereas, the project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, vi, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 along with show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 with opportunity of personal hearing before Chairman of the Board and it has been proposed to issue the following directions:-

- 1) That, the project proponent will dismantle and remove all outlets and stop forthwith discharging its waste water onto land for stagnation / inland surface water or through any other mode.
- 2) That, the project proponent will not restart any process unless all necessary water pollution control measures are taken and concentration of various pollutants in the treated trade effluent conforms to the effluent standards laid down by the Board for such discharges.
- 3) That, the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 applied by the project proponent will be refused.
- 4) That, the Punjab State Power Corporation Limited will disconnect the supply of electricity available to project proponent.
- 5) That, the Revenue Authorities / Registrar of Land shall not to register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the **Chairman of the Board on 17.01.2023 at 11:00 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/opportunity.

It is also directed that only authorized signatory or representative with proper authority letter shall attend the above said personal hearing.
This issues with prior approval of Chairman of the Board.

Endst. No. 74

For and on behalf of
Chairman, Punjab Pollution Control Board
Dated 04/1/2023

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for Information & necessary action. **He is requested to Inform Industry regarding date of hearing at Regional Office level also and ensure representatives of Industry to attend the hearing.**

For and on behalf of
Chairman, Punjab Pollution Control Board

R. K. Arora
12.123



No. 854
To

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD
REGISTERED

Dated: 21/2/23

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M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One,
At Village-Rajpura, Hussainpura and Bhatian,
Ludhiana.

Sub:- Proceedings of the personal hearing given by Chairman of the Board on 25.01.2023 u/s 33-A of the Water Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water Act, 1974 and Air Act, 1981.

The following were present:

On behalf of PPCB

Er. Harbir Singh, CEE, Ludhiana
Er. R.K. Ratra, SEE, ZO-2, Ludhiana.
Er. Satyajeet Singh Attri, EE, ZO-2, Ludhiana.

On behalf of Project

Sh. Jagtar Thakur (Senior Manager)

The officers of the Board brought out that the residential colony was granted 'Consent to Operate' under the Water Act, 1974 and the Air Act, 1981 vide no. CTOW/Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378, valid upto 31.03.2022 with conditions mentioned therein.

Thereafter, a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated / partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose.

Accordingly, the residential colony was visited by officer of the Board on 17.09.2021 and the colony was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The project proponent was given an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office - 3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, within 15 days. A separate order for imposition of Environmental Compensation will be passed.

In compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 to the residential colony was revoked vide Board's letter no. 608 dated 24.01.2022.

Thereafter, the project proponent applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

The residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and it was observed that the residential colony is not complying with the provisions of MSW Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and various conditions of the Environmental Clearance. Accordingly, the project proponent was again given an opportunity of personal hearing before Chairman of the Board on 07.07.2022, wherein it was decided as under:-

1. The project proponent shall submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.
2. The project proponent shall furnish a bank guarantee amounting to Rs. 10 Lac in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.
3. The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.
4. The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14.09.2006 in true letter and spirit.
5. Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 be renewed for one year, subject to same conditions.
6. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project, verify the compliances made and send the report, within 15 days.

The Project Proponent was also granted 'Consent to Operate' under the Water Act, 1974, vide no CTOA/Renewal/LDH3/2022/18019165 dated 24.06.2022 valid upto 30.09.2022 and under the Air Act, 1981, vide no. CTOA/Renewal/LDH3/2022/18019167 dated 22.07.2022, both valid upto 21.07.2023.

Thereafter, again a complaint was received in the Board on 02.08.2022 against the residential colony regarding stagnation of treated water from STP in the land reserved for school. Accordingly, the residential colony was visited by officer of the Board on 03.08.2022 and it was observed as under:

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2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper. Effluent samples from outlet to STP were collected during visit and sent to Zonal Lab, Ludhiana for analysis of the same. Also, the analysis report of effluent sampling carried out on 03.08.2022 has been received and as per the report, the concentration of parameters is pH = 7.06, TSS = 19 mg/l, TDS=39419 mg/l, COD=46 mg/l, BOD=1419 mg/l & O&G= BDL, which is within the prescribed limits of the Board.
3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, paddy crop was standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no

alternative disposal during no demand period. During visit, also treated water was not discharged into the above said land as fields were already irrigated with rainwater.

5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.
6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of inert / non-biodegradable municipal solid waste.

The project proponent was not complying with the provisions of MSW Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and conditions of the Environmental Clearance and decisions of the personal hearing dated 07.07.2022. The matter was pursued by the Competent Authority of the Board and it was decided that

1. Consents to operate granted to the project proponent both under Water Act, 1974 and Air Act, 1981 may be revoked.
2. GLADA authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB.
3. Suitable amount of EC may be imposed for its failure to provide adequate disposal arrangements.
4. RO may be requested to file prosecution case against the project proponent and its directors for violation of conditions of environmental clearance and provisions of Water Act, 1974.
5. The project proponent may be given one more opportunity of personal hearing to stress upon it to comply with conditions of environmental clearance, operate STP properly and make adequate disposal arrangements at the earliest.

Accordingly, Consents to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were revoked Board's letter nos. 5982 & 5984 respectively, both dated 23.09.2022. The Chief Administrator, Greater Ludhiana Area Development Authority, Ludhiana was also directed vide Board's letter no. 5987 dated 23.09.2022 as under:

"GLADA Authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB."

In compliance to the decision no. 4 of the Competent Authority and in light of Board's office order no. 213 dated 15.04.2021 regarding formation of oversight committee for de-criminalization of Environmental laws.

Now, the project proponent applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

The residential colony was visited by officer of the Board on 25.11.2022 and it was observed as under:-

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony is in process of starting the second module of capacity 610 KLD and work related to mechanical fittings has been completed.
2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper.
3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.

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4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, no crop is standing in 20 acre field and no plantation has been provided in this land, thus the residential colony has no alternative disposal during ongoing no demand period. During visit also treated water was not discharged into the above said land as no crop has grown in these fields.
 5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.
 6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of inert / non-biodegradable municipal solid waste.
 7. The project proponent has installed 03 no. DG sets of capacities 380 KVA, 380 KVA and 250 KVA and all are equipped with canopies and stacks of adequate height

The project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and condition no. iii, vi, viii of the part IV i.e. Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

Accordingly, notice u/s 33-A of the Water Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water Act, 1974 and Air Act, 1981 was issued to the project proponent with opportunity of personal hearing before Hon'ble Chairman of the Board on 17.01.2023 rescheduled on 25.01.2023.

Sh. Jagtar Thakur (Senior Manager) of the industry attended the hearing and submitted a written reply which was taken on record and stating that one module of STP is functional while the second module will be used only when the water load increases. They are maintaining all the record of STP at the project site. The sludge filter press is functional and working properly. At the time of your visit, it was under cleaning and maintenance. The treated waste water of STP is meeting the water requirement for landscape, tree plantation and irrigation etc. of school and parks. Necessary permission has been obtained from the school management for using the treated waste water in landscape development. Additionally, the maintenance / eradication of seasonal/ wild weed etc. is under progress. They have 16.50-acre green area for the horticulture purpose and this land is within the project boundary. As and when required/ requested by the farmers of nearby fields the treated water is discharged for crop plantation and preparation of fields. The record is being maintained regularly.

The GLADA has approved a pipeline from outside of our colony to be connected with Municipal Corporation sewerage treatment plant Bhattian to carry out the excess treated water from the colony. They have been directed to provide the pipeline from our STP to outside of our colony. The work for the same is going on and likely to be completed shortly. Also resident welfare association has filed a court case for time bound implementation of this pipeline and is under fast track process. The inert and recycle waste is collected, managed and disposed to authorized vendor/recycler as per Solid Waste Management & Handling Rules.

The officers of the Board submitted that the STPs of Municipal Corporation, Ludhiana are not adequate capacity and some are under rehabilitation and 2 STPs are yet to be commissioned. Further, the sewerage connection itself will be in violation of the Environmental Clearance granted to the project.

After hearing, the Senior Manager of the project proponent, officers of the Board, the Chairman of the Board decided as under:-

1. The Environmental Compensation be imposed to the project proponent for above said violation under the Water (Prevention & Control of Pollution) Act, 1974 and for violation

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of Environmental Clearance granted to the project. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate Environmental Compensation (EC) for the no. of days of violations get it verified from EC Committee constituted by the Board within 07 days. A separate order for the imposition of EC shall be passed, accordingly.

2. The project proponent shall not connect its effluent to the sewer till obtain revised Environmental Clearance and NOC of the Board.
3. The GLADA authorities shall be written not to connect the effluent of any project / establishment with the Municipal sewer of Ludhiana till the commissioning of new STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Satlu.
4. The following directions be issued to the project proponent and concerned Departments:
 - a) The Revenue Authorities / Registrar of Land be directed not to register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect.
 - b) The GLADA Authorities shall be directed not to sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project.
 - c) The Punjab State Power Corporation Limited Authorities be directed not to issue any new electric connection in the premises of project proponent

You are, therefore, requested to comply with the decisions of the personal hearing and submit compliance report to the Board.

Endst. No.....855.....

For and on behalf of
Punjab Pollution Control Board
Dated 21/8/23

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

For and on behalf of
Punjab Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, F-648-B, Backside CUC Office, Phase-5, Local Point, Ludhiana.

Website: www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: RI/1DH3S01100 Application No: 703974

To, **Shrikant Jajodia**
 201 To 212 Second Floor Splendor Forum Jasola District Centre New Delhi
 Delhi, New Delhi-110025

Subject: Refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Certificate

Consent to Operate Certificate No.	<u>CTOW/Renewal/LDH3/2023/20390145</u>
Date of Issue :	<u>27.02.2023</u>
Date of expiry :	<u>Not Applicable</u>
Certificate Type :	<u>Refusal</u>
Previous CTO No. & Validity :	<u>From: _____ To: _____</u>

2. Particulars of the Industry

Name & Designation of the Applicant	<u>Shrikant Jajodia, (Director)</u>
Address of Industrial premises	<u>Eldeco Infrastructure And Properties Limited Residential Township Namely Eldeco Estate, Ors, At Village-rajpura, Hussainpura And Bhatian, Ludhiana, Jagroan, Ludhiana In-141001</u>
Capital Investment of the Industry	<u>1467.0 lakhs</u>
Category of Industry	<u>Red</u>
Type of Industry	<u>Building, Const. projects, Township & Area Development covered under EIA notification dated 12.9.08</u>
Scale of the Industry	<u>Small</u>
Office District	<u>Ludhiana In</u>

This is computer generated document and is not valid without the signature.

*Eldeco Infrastructure And Properties Limited Residential Township Namely Eldeco Estate Ors, At Village-rajpura, Hussainpura And Bhatian,
Ludhiana Jagroan Ludhiana In-141001*

Whereas, it is mandatory on part of the project proponent to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on part of the project proponent to obtain consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its project.

And whereas, it is also mandatory on the part of the project proponent to provide adequate & appropriate Effluent Treatment Plant to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the residential colony was granted 'Consent to Operate' under the Water Act, 1974 and the Air Act, 1981 vide no. CTOA Renewal LDH3-2019/9364225 & CTOA Renewal LDH3-2019/9364378, valid upto 31.03.2022 with conditions mentioned below.

And whereas, on 02.02.2021, a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharge and rain water harvesting pits through flexible pipes and onto land for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated / partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied for re-use into flushing purpose.

And whereas, accordingly, the residential colony was visited by officer of the Board on 17.09.2021 and the colony was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The project proponent was given an opportunity of personal hearing before the Chairman of the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently, so as to achieve the effluent standards consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal in the consent granted and also comply with the Municipal Solid Waste Rules, 2016.
4. The project proponent shall not discharge any kind of its wastewater into rainwater harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.
5. Environmental Engineer, Regional Office - 3, Ludhiana shall calculate the Environmental Compensation on the project proponent for no. of days in violations as per above and get it approved from the EC verification committee and send the report, with a copy to the Board in separate order for imposition of Environmental Compensation will be passed.

And whereas, in compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974 to the residential colony was revoked vide Board's letter no. 608 dated 24.01.2022.

And whereas, thereafter, the project proponent applied for obtaining 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

And whereas, the residential colony was visited by officer of the Board on 02.03.2022 in the presence of Er. S.K. Gupta, Member of SEIAA, Punjab and it was observed that the residential colony is not complying with the provisions of MSW Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and various conditions of the Environmental Clearance.

Accordingly, the project proponent was again given an opportunity of personal hearing before Chairman of the Board on 07.07.2022 wherein it was decided as under:-

1. The project proponent shall submit copy of agreements made with the farmers for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.
2. The project proponent shall furnish a bank guarantee amounting to Rs. 10 Lac in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.
3. The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.
4. The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14/09/2006 in true letter and spirit.
5. Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 be renewed for one year, subject to same conditions.
6. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project, verify the compliances made and send the report, within 15 days.

And whereas, the Project Proponent was also granted 'Consent to Operate' under the Water Act, 1974, vide no. CTOA Renewal LDH3-2022-18019165 dated 24.06.2022 valid upto 30.09.2022 and under the Air Act, 1981, vide no. CTOA Renewal LDH3-2022-18019167 dated 22.07.2022, both valid upto 21.07.2023.

And whereas, thereafter, again a complaint was received in the Board on 02.08.2022 against the residential colony regarding stagnation of treated water from STP in the land reserved for school. Accordingly, the residential colony was visited by officer of the Board on 03.08.2022 and it was observed as under:

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony was in process of starting the second module of capacity 610 KLD and work related to mechanical fittings was going on.

2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation Moreover, sludge settling in the STP was not proper. Effluent samples from outlet to STP were collected during visit and sent to Zonal Lab, Ludhiana for analysis of the same. Also, the analysis report of effluent sampling carried out on 03.08.2022 has been received and as per the report, the concentration of parameters is pH - 7.06, TSS - 19 mg/l, TDS - 39419 mg/l, COD - 46 mg/l, BOD - 1419 mg/l & O&G - BDL, which is within the prescribed limits of the Board.

3. The residential colony was discharging its treated water partially onto land for stagnation in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony. Wild growth was observed in the land reserved for school and

4. The residential colony has still not developed 64 acres land reserved for plantation and the same land is even not made the part of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malhi Farms

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Ecoco Infrastructure And Properties Limited, Residential Township Namely Edeco Estate One At Village-rampura, Hussainpura And Bhatian
Ludhiana, Jangraon, Ludhiana Pin-141001

located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, paddy crop was standing in 20 acre field and no plantation has been provided in this land, thus the farmer is not having any alternative disposal during no demand period. During visit also treated water was not discharged into the field as nearby fields were already irrigated with rainwater.

8. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.

9. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of degradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of non-biodegradable municipal solid waste.

And whereas, the project proponent was not complying with the provisions of MSW Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and conditions of the Environmental Clearance and decision of the personal hearing dated 07/07/2022.

10. The project proponent was granted by the Competent Authority of the Board and it was decided that

1. The project proponent may be directed to the project proponent both under Water Act, 1974 and Air Act, 1981 may be revoked

2. The project proponent may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB.

3. Suitable amount of EC may be imposed for its failure to provide adequate disposal arrangements.

4. Board may be directed to file prosecution case against the project proponent and its directors for violation of conditions of consent, environmental clearance and provisions of Water Act, 1974.

5. The project proponent may be given one more opportunity of personal hearing to stress upon it to comply with conditions of environmental clearance, operate STP properly and make adequate disposal arrangements at the earliest.

And whereas, accordingly, Consents to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air

(Prevention & Control of Pollution) Act, 1981 were revoked Board's letter nos. 5982 & 5984 respectively, both dated 23/09/2022. The Chief Administrator, Greater Ludhiana Area Development Authority, Ludhiana was also directed vide Board's letter no. 5987 dated 23/09/2022 as under:

"1. All ADA Authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PPCB."

And whereas, in compliance to the decision no. 4 of the Competent Authority and in light of Board's office order no. 213 dated 15/04/2021 regarding formation of oversight committee for de-criminalization of Environmental laws

And whereas, the project proponent applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17/02/2022.

And whereas, the residential colony was visited by officer of the Board on 25/11/2022 and it was observed as under:-

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD out of 1000 KLD). The residential colony is in process of starting the second module of capacity 400 KLD and work related to mechanical installation has been completed.

2. The residential colony is maintaining the record regarding operation of STP. However, sludge filter press was not in operation and also no sludge settling in the STP was not proper.

3. The residential colony was discharging its treated water partially onto land for vegetation in the land reserved for school and partly in the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.

4. The residential colony has still not developed 04 acres land reserved for plantation and the same land is even not made the part

of residential colony. The residential colony has provided pipeline for discharge of treated water into the land of Malli Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been

maintained. No crop is standing in 20 acre field and no plantation has been provided in this land, thus the residential colony is not having any alternative disposal during ongoing no demand period. During visit also treated water was not discharged into the above said land as no crop has grown in these fields.

5. The residential colony failed to produce any latest copy of agreement made with farmers for disposal of treated domestic effluent.

6. The project proponent has engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of degradable solid waste, etc. However, the residential colony failed to produce any agreement regarding final disposal of non-biodegradable municipal solid waste.

7. The project proponent has installed 03 no. DG sets of capacities 380 KVA, 380 KVA and 250 KVA and all are equipped with earthing and stacks of adequate height

And whereas, the project proponent is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and conditions of the consent of the part IV i.e. Conditions for Operation Phase and Entire E.C. of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14/09/2006 vide no. SEIAA/2016/3650 dated 23/11/2016.

And whereas, notice no. 33-A of the Water Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air Act, 1981 was issued to the project proponent with opportunity of personal hearing before Hon'ble

Member, Pollution Control Board, Ludhiana (Senior Manager) of the project attended the hearing and submitted a written reply which was taken into consideration and stating that one module of STP is functional while the second module will be used only when the water load increases. They are maintaining all the record of STP at the project Site. The sludge filter press is functional and working properly. At the time of your visit, it was under cleaning and maintenance. The treated waste water of STP is meeting the water requirement for landscape, tree plantation and irrigation etc. of school and parks. Necessary permission has been obtained from the school management for using the treated waste water in landscape development. Additionally, the maintenance eradication of seasonal wild weed etc. is under progress. They have 16.50-acre green area for the horticulture purpose and this land is within the project boundary. As and when required requested by the farmers of nearby fields the treated water is discharged for

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Green Environment and Properties Limited, Environmental Township, Namoi, Lake of Lake, Old B Village, near to, Dhusanpora And Bhawan, Ludhiana, Punjab, India

crop plantation and preparation of fields. The record is being maintained regularly.

The GIADA has approved a pipeline from outside of our colony to be connected with Municipal Corporation sewerage treatment plant Bhatian to carry out the excess treated water from the colony. They have been directed to provide the pipeline from our STP to outside of our colony. The work for the same is going on and likely to be completed shortly. Also resident welfare association has filed a court case for time bound implementation of this pipeline and is under fast track process. The inert and recycle waste is collected, managed and disposed to authorized vendor/recycler as per Solid Waste Management & Handling Rules.

The officers of the Board submitted that the STPs of Municipal Corporation, Ludhiana are not adequate capacity and some are under installation and 7 STPs are yet to be commissioned. Further, the sewerage connection itself will be in violation of the Environment Clearance granted to the project.

And whereas, on a hearing, the Senior Manager of the project proponent, officers of the Board, the Chairman of the Board decided as follows:

1. The Environmental Compensation be imposed to the project proponent for above said violation under the Water (Prevention & Control of Pollution) Act, 1974 and for violation of Environmental Clearance granted to the project. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate Environmental Compensation (EC) for the no. of days of violations, get it verified from EC Committee constituted by the Board within 07 days. A separate order for the imposition of EC shall be passed, accordingly.

2. The project proponent shall not connect its effluent to the sewer till obtain revised Environmental Clearance and NOC of the Board.

3. The concerned authorities shall be written not to connect the effluent of any project establishment with the Municipal sewer of Ludhiana till the commissioning of new STPs of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STPs are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Satluj.

4. The following directions be issued to the project proponent and concerned Departments:

a) The Revenue Authorities - Registrar of Land be directed not to register any sale deed related to any plot/flat/house/shop any other component of this project with immediate effect.

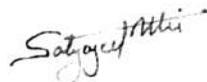
b) The GIADA Authorities shall be directed not to sanction any new building plans in the residential colony for any plot/flat/house/shop any other component of this project.

c) The Punjab State Power Corporation Limited Authorities be directed not to issue any new electric connection in the premises of the project proponent.

And whereas, the proceedings of aforesaid personal hearing were conveyed to the project proponent vide Board's letter no. 854-55 dated 21/02/2023 for making compliance.

And whereas, the matter was considered by the Competent Authority of the Board and decided to refuse the consent to operate application applied by the project proponent under the Water (Prevention & Control of Pollution) Act, 1974.

As such, in exercise of the powers conferred under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, consent to operate under the said Act is hereby, refused.



27/02/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf

of

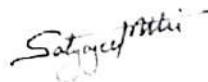
(Punjab Pollution Control Board)

Encl. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action



27/02/2023

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Global Infrastructure And Properties Limited, Residential Township Namely Elder's Estate One At Village-ranpura, Hussampura And Bhatian,
Ludhiana Region Ludhiana-141001

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

E-Mail: seezo2ldhppcb@yahoo.com

Ph 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2023/.....

Dated

Registered

The Sub-Registrar-Cum-Tehsildar (West),
Ludhiana.

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Eldeco Infrastructure and Properties Limited, Residential Township namely Eldeco Estate One, At Village-Rajpura, Hussainpura and Bhatian, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to not to register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect.

As such, you are, hereby directed u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to comply with the following directions:

"That authorities concerned shall not register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect."

Failure to comply with the above said directions, shall make the authorities and officers concerned liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Ed-
For and on behalf of
Punjab Pollution Control Board

Dated. _____

Endst.No. _____

A copy of the above is forwarded to M/s Eldeco Infrastructure and Properties Limited, Residential Township namely Eldeco Estate One, At Village-Rajpura, Hussainpura and Bhatian, Ludhiana for information and necessary action.

Ed-
For and on behalf of
Punjab Pollution Control Board

Dated. 26/5/23

Endst.No. 2406

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and compliance. He is directed to submit report regarding effective compliance of above said directions, within 7 days positively. Any non-compliance of directions of the Competent Authority will be his/her personal responsibility.

Ed-
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana
E-Mail: seezo2ldhppcb@yahoo.com

PH 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2023/.....

Registered

Dated

ਸੰਬੰਧਤ ਨਿਵੇਸ਼ਣ ਖਾਤੇ ਵਿੱਚ ਮਿੱਥਾ ਦਿੱਤਾ ਗਿਆ
ਕਮਿਸ਼ਨਰ ਨਗਰ ਮੁਕਾਬਲਾ ਲੁਧਿਆਣਾ

26
ਦਿੱਤਾ ਗਿਆ

ਕਾਰਜਕਾਰੀ ਨੰ. U.S.S.U. ਮਿਤੀ 31/5/23

ਖੋਲ੍ਹਿਆ (A)
AEE

To

The Chief Administrator,
GLADA,
Ferozepur Road, Ludhiana.

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Eldeco Infrastructure and Properties Limited, Residential Township namely Eldeco Estate One, At Village-Rajpura, Hussainpura and Bhatian, Ludhiana.



It is intimated that the Competent Authority of the Board has decided to not to sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project with immediate effect:-

As such, you are, hereby directed u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to comply with the following directions:

- 1) "That authorities concerned shall not connect the effluent of any project / establishment with the Municipal sewer of Ludhiana till the commissioning of new STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Satluj with immediate effect."
- 2) "That authorities concerned shall not sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project with immediate effect."

Failure to comply with the above said directions, shall make the authorities and officers concerned liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

sd
For and on behalf of
Punjab Pollution Control Board
Dated. _____

Endst.No. _____

A copy of the above is forwarded to M/s Eldeco Infrastructure and Properties Limited, Residential Township namely Eldeco Estate One, At Village-Rajpura, Hussainpura and Bhatian, Ludhiana for information and necessary action.

sd
For and on behalf of
Punjab Pollution Control Board
Dated. 26/5/23

Endst.No. 2399

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and compliance. He is directed to submit report regarding effective compliance of above said directions, within 7 days positively. Any non-compliance of directions of the Competent Authority will be his/her personal responsibility.

sd
For and on behalf of
Punjab Pollution Control Board

(A)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana
E-Mail: seezo2ldhppcb@yahoo.com

Ph: 0161 2670141

No. PPCB/SEE/ZO-2/LDH/2023/.....

Dated

Registered / E-mail

To

- 1) The Chief Engineer (DS-Central)
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.
- 2) The Superintending Engineer (DS-Suburban),
Punjab State Power Corporation Limited,
Opp. PAU, Ferozepur Road, Sarabha Nagar, Ludhiana- 141001.



Subject:

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Eldeco Infrastructure and Properties Limited, Residential Township namely Eldeco Estate One, At Village-Rajpura, Hussainpura and Bhatian, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to not to issue any new electric connection to any plot/ flat/ house/ shop/ any other component of this project with immediate effect.

As such, you are, hereby directed u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to comply with the following directions:

"That authorities concerned shall not issue any new electric connection to any plot/ flat/ house/ shop/ any other component of this project with immediate effect."

Failure to comply with the above said directions, shall make the PSPCL authorities and officers concerned liable for action u/s 41 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

For and on behalf of
Punjab Pollution Control Board

Dated. _____

Endst.No. _____

A copy of the above is forwarded to M/s Eldeco Infrastructure and Properties Limited, Residential Township namely Eldeco Estate One, At Village-Rajpura, Hussainpura and Bhatian, Ludhiana for information and necessary action.

For and on behalf of
Punjab Pollution Control Board

Dated. 26/5/23

Endst.No. 2403

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and compliance. He is directed to submit report regarding effective compliance of above said directions, within 7 days positively. Any non-compliance of directions of the Competent Authority will be his/her personal responsibility.

For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670111

No. PPCB/SEE/ZO-2/LDH/2024/.....

Regd.

Dated

To

M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One,
At Village-Rajpura, Hussainpura and Bhatian, Ludhiana.

ਸਦੀ ਮੁਖਿਅਕ ਕਲਕੱਤਾ/ਡੀ. ਟੀ. ਸਿੰਘ/ਸੀ. ਟੀ. ਸਿੰਘ

ਨਵੀਂ ਡਾਕ ਜੀ. ਵਾਤਾ ਵਿੱਚੀ

ਜਾ
ਵਾਤਾ ਵਿੱਚੀ

ਤਾਦਿਕੀ ਨ 19.55 ਮਿਤੀ 8/8/24

Sub:

Proceedings of the personal hearing given by Chairman of the Board on
23.07.2024 for refusal of consent to operate under the Water (Prevention &
Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act,
1981.

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

Er. Nikhil Gupta, EE, ZO-2, Ludhiana

On behalf of the project proponent

Sh. Ravinder Singh, G.M.



The Environmental Engineer, Zonal Office-2, Ludhiana, brought out that the residential colony was granted 'Consent to Operate' under the Water Act, 1974 vide no: CTCW/Renewal/LDH3/2023/22168180 dated 02.08.2023, upto 31.01.2024 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2023/22168945 dated 02.08.2023, upto 31.01.2024 for operation of residential colony (Residential Colony - 300 plots, 01 club, 01 dispensary and 10 shops and total land area of 47465 square meters) along with Domestic effluent @ 429.0 KLD (out of which 160 KLD shall be utilized for flushing and remaining 261 KLD shall be utilized onto land for plantation / horticulture after treatment in STP) subject to suitable condition along with following special conditions:

1. The residential colony shall not discharge any effluent into land reserve for school.
2. The residential colony shall not discharge any effluent into rain water harvesting pits.
3. The residential colony shall maintain proper record regarding waste water generation, treated water discharged into 04 acres 06 kanals land, treated water discharged into parks and green areas and treated water re-used for flushing purpose.
4. The promoter company shall ensure that it complies with the conditions of Water (Prevention & Control of Pollution) Act, 1974 and a suitable mechanism be created so that it is ensured that even if the project is handed over to the resident welfare Association, the STP is in operation and treated effluent is utilized onto land for plantation as per the EC conditions and the consent conditions. Also, a suitable condition in this regard be imposed while handing over the project to the Resident Welfare Association, in absence of which the agreement for handing over the project to the RWA shall not have any legal validity and the promoter company shall only be responsible for any violation observed thereafter.
5. The promoter company shall obtain amendment in the Environmental Clearance in case it changes its mode of disposal of treated wastewater any time in future.

Earlier, many complaints were received by the Board regarding unauthorized disposal of the untreated domestic effluent. Accordingly, the project proponent was afforded personal hearing before the Chairman of the Board many a times in the past and accordingly following directions were passed by the Board to PSPCL / Revenue Authorities / GIADA:

1. "That Authorities concerned shall not issue any new electric connection to any plot/flat/house/shop/any other component of this project with immediate effect."
2. "That Authorities concerned shall not register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect."
3. "That Authorities concerned shall not connect the effluent of any project/ establishment with the Municipal Sewer of Ludhiana till the commissioning of New STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Sutlej with immediate effect."
4. "That Authorities concerned shall not sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project with immediate effect."

The said Directions were dropped after approval from the Competent Authority in light of compliances as submitted by the Regional Office in the consent application.

Earlier, in the personal hearing afforded to the promoter company by the Chairman of the Board on 07.07.2022, it was decided that prosecution be filed against the project proponent for violation of the conditions of Environmental Clearance obtained by the promoter company and for violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974. However, in the previous consent application, it was decided the matter for not taking legal action against the project proponent be referred to the Senior Law Officer (SLO). The file was put up to the SLO which is pending with the Regional Office at present.

Earlier, in the personal hearing afforded to the project proponent it was decided that "the Environmental Compensation be imposed to the project proponent for above said violation under the Water (Prevention & Control of Pollution) Act, 1974 and for violation of Environmental Clearance granted to the project. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate Environmental Compensation (EC) for the no. of days of violations, get it verified from EC Committee constituted by the Board within 07 days. A separate order for the imposition of EC shall be passed, accordingly." The file in this regard has already been put up to the higher authorities through E-office note no. 182177 which is pending with the Environmental Engineer, HQ.

Thereafter, a CWP no: 29160 of 2023 was filed before the Hon'ble Punjab & Haryana High Court by Sh. Naval Tapar in year 2023. The Hon'ble Punjab & Haryana High Court had disposed of the case vide its order dated 22.12.2023 with directions as under:

"At the outset, learned State counsel submits that since the competent authority is already in seisin of the matter, it would be expedient if the petition is disposed of, at this stage, to enable it to address the concerns/grievances of the petitioner, as sought to be raised in the petition. And take necessary measures, if required, in accordance with law. He submits that if necessary, the petitioner shall also be afforded a hearing. Learned counsel for the petitioner is in agreement with the course suggested by the learned State counsel, and submits that let this petition be disposed of, in terms of the statement made by him. However, it is urged that the authorities be directed to do the needful within a specified time. In response, learned State counsel, on instructions from Mr. Rajesh Mahajan, SDE (Public Health) and Mr. Devinder Goel, Law Officer, GLADA, submits that the necessary measures, as indicated above, shall be resorted to, within a period of eight weeks from today. The petition is accordingly disposed of, in terms of the statements made by learned counsel for the parties. Needless to assert that this

order shall not constitute any expression of opinion on the merits of the case of either party, for, as indicated above, the competent authority shall examine the concerns/grievances of the petitioner, strictly in accordance with law."

Accordingly, the GLADA has asked PPCB vide letter no: 30 dated 11.01.2024 to collect effluent samples from outlet and inlet to STP installed by the residential colony. Accordingly, the residential colony was visited by officers of the Board along with GLADA officials on 27.03.2024 and effluent samples from outlet to STP installed by the residential colony and from the rain water harvesting pits were collected. As per analysis reports, concentrations of various parameters (Outlet to STP) is pH = 7.2, TSS = 78 mg/l, COD = 228 mg/l, BOD = 65 mg/l, O&G = 11.2 mg/l and F. coli = 2700 and concentration of various parameters (Rain Water Harvesting pits) is pH = 6.6, TSS = 140 mg/l, COD = 884 mg/l, BOD = 290 mg/l, O&G = 11.4 mg/l and F. coli = 54,000. Thus, from the above results, it is clear that the STP is not achieving the prescribed standards and residential colony has discharged its untreated effluent into rain water harvesting pit.

Now, the residential colony has applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

The residential colony was visited by undersigned on 20.05.2024 and it was observed as under:

1. The STP provided by the residential colony was in operation. The residential colony is operating both modules of its STP and total capacity of STP is 1220 KLD.
2. The residential colony is discharging its treated water partially into 12 parks and 27 green areas (combined area 7.01 acres) developed within the residential colony and partially into 04 acres 06 kanals land taken by it on lease from Sh. Amandeep Singh Malhi S/o Sh. Sukhjinder Singh Malhi. The residential colony has done registered land lease agreement with Sh. Amandeep Singh Malhi for 04 acres 06 kanals land from khasra no: 5//13,14,15/1,2,11,9,20/1, 21/12, 22,23, 24/1 and 11//4/1, 2/2, 2/3/2,3/1. The land taken on lease is located near the STP and project proponent has laid underground PVC pipeline system for discharge of treated water into 04 acres 06 kanals land. The project proponent has provided eucalyptus saplings as per karnal technology in this 04 acres 06 kanals land and condition of plantation is good. The project proponent has also laid two pipelines into remaining 13 acres land of "Malhi Farms" to discharge treated water (one pipeline for 07 acres land and second for 06 acres land). Registered land lease agreement is valid upto 30.04.2028.
3. The residential colony has applied CTO for generation of domestic effluent @ 429 KLD for partial reuse into flushing system (168 KLD) and for partial discharge into plantation area (140) and horticulture (121 KLD). The residential colony has sufficient land for discharge of $140 + 121 = 261$ KLD. However, estimated discharge of colony at present is 620 KLD. Maximum 33% of treated effluent (i.e. 204.6 KLD) will be reused for flushing through dual plumbing system. Thus, remaining discharge will be $620 - 204.6 = 415.6$ KLD. The residential colony has 04 acres 06 kanals land as per Karnal technology and this land can handle $4.75 \text{ acre} \times 60 \text{ KLD/acre} = 285$ KLD discharge. The residential colony has 7.01 acres park and green area and this can handle 0.5 litre/m^2 of treated trade effluent i.e. $0.2 \text{ KL/Acre} \times 7.01 \text{ acre} = 1.402$ KLD discharge. Thus, residential colony have land to handle discharge @ 299.02 KLD only.
4. The residential colony had not developed 04 acres land reserved for plantation. This land is located at a distance of about 10 acres from the colony. As per Environmental Clearance, the Project proponent had proposed this land for discharge of treated trade effluent.
5. The residential colony had engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. Final disposal of inert / non-biodegradable municipal solid waste is done at dump site of the

Municipal Corporation, Ludhiana. The residential colony has obtained necessary permission from MCL vide no: 942/MOH/D dated 03.02.2010 regarding disposal of MSW at dump site of MCL.

6. The residential colony has installed 03 no. DG sets of capacities 380 KVA, 380 KVA and 250 KVA and all are equipped with canopies and stacks of adequate height.

The residential colony is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016 and had discharged untreated effluent into rain water harvesting pits.

Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 was issued to project proponent with an opportunity of personal hearing before Chairman of the Board on 09.07.2024 postponed to 12.07.2024, postponed to 16.07.2024 and postponed to 23.07.2024.

Sh. Ravinder Singh, G.M. attended the hearing and submitted a written reply which was taken on record. He stated that earlier the sample was collected from the outlet of the STP by the Board on 12.01.2024 and the same was found within the permissible limits. He further stated that there is a temple near the Rain water harvesting pits from which the sample was collected by the team on 27.03.2024. The offerings made by the devotees in the temple such as milk find its path to the rain water harvesting pits due to which the sample did not meet the prescribed norms.

The matter was deliberated in detail and the reply submitted by the project proponent was not found satisfactory. It was noticed by the chair that the project proponent is a regular offender and is violating the Environmental norms constantly.

After hearing the G.M. of the promoter company, officers of the Board, the Chairman of the Board decided that:

1. The consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 applied by the promoter company be refused.
2. The Environmental Compensation (EC) for the previous violations be imposed immediately and order be issued in this regard without any further delay.
3. Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation for the continued period of violation, up to date and send to the EC verification committee for verification of amount of EC.
4. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 be issued to the promoter company along with an opportunity of personal hearing.
5. Environmental Engineer, Regional Office-3, Ludhiana shall launch prosecution against the project proponent and its responsible persons for violation of provisions of Water (Prevention & Control of Pollution) Act, 1974.

Endst. No. 4932

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For and on behalf of
Punjab Pollution Control Board

Dated 07/08/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

Kuldeep Singh
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, 1-648-D, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: sec202ldhpcb@yahoo.com Ph No: 0161-2670111
No. PPCB/SEE/ZO-2/LDH/2024/6093 Regd. Dated: 11/10/2024

To
M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One,
At Village Rajpura, Hussampura and Bhatian, Ludhiana

Sub: Proceedings of the personal hearing given by Chairman of the Board on 18.09.2024 w.r.t notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1988.

The following were present:

On behalf of PPCB

- ~~Mr. S. Majithia~~, Member Secretary
- Er. Pardeep Gupta, CEE, Ludhiana
- Er. Kuldeep Singh, SEE, ZO-2, Ludhiana
- Er. Nikhil Gupta, EE, ZO-2, Ludhiana

On behalf of project

- Sh. Arvinder Singh, G.M.
- Mohd. Kalam, Manager Facility

Environmental Engineer, Zonal Office-2, Ludhiana brought out that the residential colony was granted 'Consent to Operate' under the Water Act, 1974 vide no: CTOW/Renewal/LDH3/2023/22168180 dated 02.08.2023, upto 31.01.2024 and under the Air Act, 1981 vide no. CTOA/Renewal/LDH3/2023/22168945 dated 02.08.2023, upto 31.01.2024 for operation of residential colony (Residential Colony - 300 plots, 01 club, 01 dispensary and 10 shops and total land area of 47465 square meters) along with Domestic effluent @ 429.0 KLD (out of which 100 KLD shall be utilized for flushing and remaining 261 KLD shall be utilized onto land for plantation and the culture after treatment in STP) subject to suitable condition along with following special

✓ conditions:

1. The residential colony shall not discharge any effluent into land reserve for school.
2. The residential colony shall not discharge any effluent into rain water harvesting pits.
3. The residential colony shall maintain proper record regarding waste water generation, treated water discharged into 04 acres 06 kanals land, treated water discharged into parks and green areas and treated water re-used for flushing purpose.
4. The promoter company shall ensure that it complies with the conditions of Water (Prevention & Control of Pollution) Act, 1974 and a suitable mechanism be created so that it is ensured that even if the project is handed over to the resident welfare Association, the STP is in operation and treated effluent is utilized onto land for plantation as per the EC conditions and the consent conditions. Also, a suitable condition in this regard be imposed while handing over the project to the Resident Welfare Association, in absence of which the agreement for handing over the project to the RWA shall not have any legal validity and the promoter company shall only be responsible for any violation observed thereafter.
5. The promoter company shall obtain amendment in the Environmental Clearance in case it changes its mode of disposal of treated wastewater any time in future.

Earlier, many complaints were received by the Board regarding unauthorized disposal of the untreated domestic effluent. Accordingly, the project proponent was afforded personal

hearing before the Chairman of the Board many a times in the past and accordingly the following directions were passed by the Board to PSPCL / Revenue Authorities / Establishments:

1. "That Authorities concerned shall not issue any new electric connection to any plot/flat/house/shop/any other component of this project with immediate effect."
2. "That Authorities concerned shall not register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect."
3. "That Authorities concerned shall not connect the effluent of any project/establishment with the Municipal Sewer of Ludhiana till the commissioning of New STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Sutlej with immediate effect."
4. "That Authorities concerned shall not sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project with immediate effect."

The said Directions were dropped after approval from the Competent Authority in the light of compliances as submitted by the Regional Office in the consent application.

Earlier, in the personal hearing afforded to the promoter company by the Chairman of the Board on 07.07.2022, it was decided that prosecution be filed against the promoter company for violation of the conditions of Environmental Clearance obtained by the promoter company and for violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974. However, in the previous consent application, it was decided the matter for not taking legal action against the project proponent be referred to the Senior Law Officer (SLO). The file was put up to the SLO which is pending with the Regional Office at present.

Earlier, in the personal hearing afforded to the project proponent it was decided that "the Environmental Compensation be imposed to the project proponent for above said violation under the Water (Prevention & Control of Pollution) Act, 1974 and for violation of Environmental Clearance granted to the project. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate Environmental Compensation (EC) for the no. of days of violations, get it verified from EC Committee constituted by the Board within 07 days. A separate order for the imposition of EC shall be passed, accordingly." The file in this regard has already been put up to the higher authorities through E-office note no. 182177 which is pending with the Environmental Engineer, HQ.

Thereafter, a CWP no: 29160 of 2023 was filed before the Hon'ble Punjab & Haryana High Court by Sh. Naval Tapar in year 2023. The Hon'ble Punjab & Haryana High Court disposed of the case vide its order dated 22.12.2023 with directions as under:

"At the outset, learned State counsel submits that since the competent authority is already in seisin of the matter, it would be expedient if the petition is disposed of, at this stage, to enable it to address the concerns/grievances of the petitioner, as sought to be raised in the petition. And take necessary measures, if required, in accordance with law. He submits that if necessary, the petitioner shall also be afforded a hearing. Learned counsel for the petitioner is in agreement with the course suggested by the learned State counsel, and submits that let this petition be disposed of, in terms of the statement made by him. However, It is urged that the authorities be directed to do the needful within a specified time. In response, learned State counsel, on instructions from Mr. Rajesh Mahajan, SDE (Public Health) and Mr. Devinder Goel, Law Officer, GLADA, submits that the necessary measures, as indicated above, shall be resorted to, within a period of eight weeks from today. The petition is accordingly disposed of, in terms of the statements made by learned counsel for the parties. Needless to assert that this order shall not constitute any expression of opinion on the merits of the case of either party, for, as indicated above, the competent authority shall examine the concerns/grievances of the petitioner, strictly in accordance with law."

Accordingly, the GLADA has asked PPCB vide letter no: 30 dated 11.01.2024 to collect effluent samples from outlet and inlet to STP installed by the residential colony. Accordingly, the

residential colony has

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residential colony was visited by officers of the Board along with GLADA officials on 27.03.2024 and effluent samples from outlet to STP installed by the residential colony and from the rain water harvesting pits were collected. As per analysis reports, concentrations of various parameters (Outlet to STP) is pH = 7.2, TSS = 78 mg/l, COD = 228 mg/l, BOD = 65 mg/l, O&G = 11.2 mg/l and F. coli = 2700 and concentration of various parameters (Rain Water Harvesting pits) is pH = 6.6, TSS = 140 mg/l, COD = 884 mg/l, BOD = 290 mg/l, O&G = 11.4 mg/l and F. coli = 54,000. Thus, from the above results, it is clear that the STP is not achieving the prescribed standards and residential colony has discharged its untreated effluent into rain water harvesting pit.

The residential colony applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981

The residential colony was visited by undersigned on 20.05.2024 and it was observed as under:

1. The STP provided by the residential colony was in operation. The residential colony is operating both modules of its STP and total capacity of STP is 1220 KLD.
2. The residential colony is discharging its treated water partially into 12 parks and 27 green areas (combined area 7.01 acres) developed within the residential colony and partially into 04 acres 06 kanals land taken by it on lease from Sh. Amandeep Singh Malhi S/o Sh. Sukhjinder Singh Malhi. The residential colony has done registered land lease agreement with Sh. Amandeep Singh Malhi for 04 acres 06 kanals land from khasra no: 5//13,14,15/1,2,11,9,20/1, 21/12, 22,23, 24/1 and 11//4/1, 2/2, 2/3/2,3/1. The land taken on lease is located near the STP and project proponent has laid underground PVC pipeline system for discharge of treated water into 04 acres 06 kanals land. The project proponent has provided eucalyptus saplings as per karnal technology in this 04 acres 06 kanals land and condition of plantation is good. The project proponent has also laid two pipelines into remaining 13 acres land of "Malhi Farms" to discharge treated water (one pipeline for 07 acres land and second for 06 acres land). Registered land lease agreement is valid upto 30.04.2028.
3. The residential colony has applied CTO for generation of domestic effluent @ 429 KLD for partial reuse into flushing system (168 KLD) and for partial discharge into plantation area (140) and horticulture (121 KLD). The residential colony has sufficient land for discharge of 140 + 121 = 261 KLD. However, estimated discharge of colony at present is 620 KLD. Maximum 33% of treated effluent (i.e. 204.6 KLD) will be reused for flushing through dual plumbing system. Thus, remaining discharge will be 620-204.6 = 415.6 KLD. The residential colony has 04 acres 06 kanals land as per Karnal technology and this land can handle 4.75 acre x 60 KLD/acre = 285 KLD discharge. The residential colony has 7.01 acres park and green area and this can handle 0.5 litre/m2 of treated trade effluent i.e. 02 KL/Acre x 7.01 acre = 14.02 KLD discharge. Thus, residential colony have land to handle discharge @ 299.02 KLD only.
4. The residential colony had not developed 04 acres land reserved for plantation. This land is located at a distance of about 10 acres from the colony. As per Environmental Clearance, the Project proponent had proposed this land for discharge of treated trade effluent.
5. The residential colony had engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. Final disposal of inert / non-biodegradable municipal solid waste is done at dump site of the Municipal Corporation, Ludhiana. The residential colony has obtained necessary permission from MCL vide no: 942/MOH/D dated 03.02.2010 regarding disposal of MSW at dump site of MCL.
6. The residential colony has installed 03 no. DG sets of capacities 380 KVA, 380 KVA and 250 KVA and all are equipped with canopies and stacks of adequate height.

The residential colony is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact Assessment

Authority, Punjab under TIA notification dated 14.09.2006 vide no. SFIAA/2016/3650 dated 23.11.2016 and had discharged untreated effluent into rain water harvesting pits.

In view of above, show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 was issued to project proponent with an opportunity of personal hearing before Chairman of the Board on 09.07.2024 postponed to 12.07.2024, postponed to 16.07.2024 and postponed to 23.07.2024.

After hearing, it was decided that:

1. The consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 applied by the promoter company be refused.
2. The Environmental Compensation (EC) for the previous violations be imposed immediately and order be issued in this regard without any further delay.
3. Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation for the continued period of violation, up to date and send to the EC verification committee for verification of amount of EC.
4. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 be issued to the promoter company along with an opportunity of personal hearing.
5. Environmental Engineer, Regional Office-3, Ludhiana shall launch prosecution against project proponent and its responsible persons for violation of provisions of Water (Prevention & Control of Pollution) Act, 1974.

In compliance of decision no. 1 of the personal hearing, the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were refused vide no. CTOW/Renewal/LDH3/2024/25152659 & CTDA/Renewal/LDH3/2024/25152384 dated 07.08.2024.

In compliance of decision no. 2 of the personal hearing, order for imposition of Environmental Compensation (EC) amounting to Rs. 1,30,50,000/- for the previous violations for the period 17.09.2021 to 25.11.2022 was issued vide order no. 330 dated 25.07.2024.

Sh. Arvinder Singh, G.M. and Mohd. Kalam, Manager Facility on behalf of the project proponent attended the hearing and submitted a written reply which was taken on record. He stated that against the decision of Competent Authority the project proponent has filed an appeal with the Appellate Authority on 19.08.2024. He further informed that all the environmental issues pertaining to the project had been rectify and requested for revisit to verify the compliances made by the project proponent.

After hearing G.M. and manager of the promoter company and officers of the Board, the Chairman of the Board decided as under:

1. The project proponent shall submit within 07 days a Bank Guarantee of Rs. 20 Lakhs as an assurance to comply with the provisions of environmental laws.
2. The project proponent shall apply within 07 days for consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, immediately.
3. Environmental Engineer, Regional Office-3, Ludhiana shall visit the project to verify its contentions / compliances and process the consent applications on merits.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No. 6098.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

For and on behalf of
Punjab Pollution Control Board
Dated 14/10/24

For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEF/ZO-2/LDH/2025/4448

Regd

Dated 18/07/2025

To

M/s Eldeco Infrastructure and Properties Limited,
Residential Township namely Eldeco Estate One,
At Village-Rajpura, Hussainpura and Bhatian,
Ludhiana.

Subject: Proceedings of the personal hearing given by Chairperson of the Board on 08.07.2025 w.r.t 1. Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988. 2. Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

The following were present:

On behalf of PPCB

Er. Lavneet Kaur, Member Secretary

Er. R.K. Bains, CPO, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

On behalf of project

Sh. Manjit Singh, Project Proprietor/General Manager

Sh. Baljinder Singh, Executive

Sh. Gagandeep Singh, AVP

Senior Environmental Engineer, Zonal Office-2, Ludhiana brought out that the residential colony was not in compliance with 'Consent to Operate' under the Water Act, 1974 and the Air Act, 1981. The Consent to Operate/Consent to Renewal/LDH3/2019/9364225 & CTOA/Renewal/LDH3/2019/9364378 dated 01.05.2019 both of which expired on 31.03.2022 with conditions mentioned therein.

On receipt of a complaint was received through e-mail from the residents of the colony regarding untreated domestic water discharged into rain water harvesting pits through flexible pipes and their lands for stagnation in the area reserved for school. The complainants had complained about poor handling of Municipal Solid Waste and discharge of untreated / partially treated domestic water into parks of the residential colony resulting in foul smell in the residential colony. The complainants had also complained about partially treated water supplied to a well for drinking purpose.

Accordingly, the residential colony was visited by officer of the Board on 17.09.2021 and the colony was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The project proponent was afforded an opportunity of personal hearing before the Board on 12.01.2022, wherein, it was decided as under:

1. Consent to Operate granted to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 be revoked.
2. The project proponent shall maintain and operate its sewage treatment plant regularly & efficiently so as to abide by the effluent standards, consistently as prescribed by the Board.
3. The project proponent shall discharge its treated domestic effluent only as per mode of disposal as the consent granted and also comply with the Municipal Solid Waste Rules, 2016.

4. *The project proponent shall not discharge any waste of its nature into any drainage harvesting pits under any circumstances and shall discharge only roof top rainwater into the same.*
5. *Environmental Engineer, Regional Office-3, Ludhiana shall issue the Environmental Compensation on the project proponent for no. of days as vide letter no. 4206 dated 23.06.2022 approved from the EC verification committee (within 7 days) and a separate order for imposition of Environmental Compensation will be passed.*

In compliance of the decision no. 1 of the personal hearing, 'Consent to Operate' granted under the Water (Prevention & Control of Pollution) Act, 1974, the letter no. 4206 was revoked vide Board's letter no. 608 dated 14.07.2022.

Thereafter, the project proponent applied for 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 17.02.2022.

The residential colony was visited by officer of the Board on 08.02.2022 in the presence of Er. S.K. Gupta, Member of SEBAA, Punjab and it was observed that the residential colony was not complying with the provisions of SWM Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and various conditions of the Environmental Clearance granted to it.

Thereafter, the project proponent was issued show cause notice no. 2898 dated 16.05.2022 to submit reply, within 07 days. The project proponent submitted reply w.r.t show cause notice issued to it and was granted 'Consent to Operate' under the Water Act, 1974, vide no. CTOW/Renewal/3/2022/13019155 dated 24.06.2022 which had expired on 30.09.2022.

The project proponent was issued show cause notice no. 4206 dated 23.06.2022 to operate under the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 4206 dated 23.06.2022 and was again afforded an opportunity of personal hearing before Chairman of the Board on 07.07.2022, wherein it was decided as under:

1. *The project proponent shall submit copy of agreed statements with the project for disposal of treated domestic effluent onto land for irrigation, in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days.*
2. *The project proponent shall furnish a bank guarantee amounting to Rs. 10 lakh in the office of Environmental Engineer, Regional Office-3, Ludhiana, within 07 days as an assurance to comply with the provisions of Water Act, 1974, Air Act, 1981 and MSW Rules, 2016 and conditions of Environmental Clearance granted under the EIA notification dated 14.09.2006.*
3. *The project proponent shall comply with the provisions of MSW Rules, 2016 at all the times.*
4. *The project proponent shall comply with the conditions of Environmental Clearance granted to it under the EIA notification dated 14.09.2006 in true letter and spirit.*
5. *Consent to operate under the Air (Prevention & Control of Pollution) Act, 1981, is renewed for one year, subject to same conditions.*
6. *Environmental Engineer, Regional Office-3, Ludhiana shall monitor the compliance and send the report, within 15 days.*

The proceedings of aforesaid personal hearing were conveyed to the project proponent vide letter no. 4810 dated 22.07.2022.

In compliance of decision no. 6: the project proponent was granted consent to operate under the Air Act, 1981, vide no. CTOW/Renewal/10316/2022/2898 dated 22.07.2022, which had expired on 21.07.2023.

Thereafter, a complaint was again received by the Board on 02.08.2022 against the residential colony regarding stagnation of treated water from STP in the land reserved for

school. Accordingly, the residential colony was visited by officer of the Board on 03.08.2022 and it was observed as under:

1. The STP provided by the residential colony for treatment of domestic waste water was in operation (one module of 610 KLD only). The residential colony was in process of starting the second module of capacity 610 KLD and work related to mechanical fittings was going on.
2. The residential colony was maintaining the record regarding operation of STP. However, sludge filter press was not in operation. Moreover, sludge settling in the STP was not proper. Effluent samples from outlet to STP were collected during visit. As per the analysis report, the concentration of various parameters are pH = 7.06, TSS = 19 mg/l, TDS=39419 mg/l, COD=46 mg/l, BOD=1419 mg/l & O&G= BDL, which are within the prescribed limits of the Board.
3. The residential colony was discharging its treated water partially onto land for school to be developed and reserved for school and partially into the parks developed within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings earlier planted by the residential colony.
4. The residential colony had still not developed 04 acres land reserved for plantation and the same land has not been made the part of residential colony. The residential colony had provided pipeline for discharge of treated water into the land of Malhi Farms located adjacent to the residential colony, however no record regarding amount of water discharged in this land has been maintained. Moreover, paddy crop was standing in 3 acres field and no plantation had been provided in this land, thus the residential colony had no alternative disposal during no demand period. During visit, also treated water was not discharged into the above said land as fields were already irrigated with rainwater.
5. The residential colony failed to produce any latest copy of agreement made with farm owner for disposal of treated domestic effluent.
6. The project proponent had engaged private firm namely M/s Reddonatura India Private Limited, Bangalore for door to door collection and segregation of municipal solid waste. The project proponent had provided bio-composter for processing of de-gradable solid waste. However, the residential colony failed to produce any agreement regarding final disposal of non-degradable municipal solid waste.

The project proponent was not complying with the provisions of SWM Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974 and conditions of the Environmental Clearance and decisions of the personal hearing dated 07.07.2022. The matter was pursued by the Competent Authority of the Board and it was decided that:

1. *Consent orders granted previously to project proponent both under Water Act, 1974 and Air Act, 1947 may be revoked.*
2. *GLRP authorities may be directed not to grant completion certificate to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of the Board.*
3. *Suitable penalties may be imposed for its failure to provide adequate disposal arrangements.*
4. *RO may be requested to file prosecution case against the project proponent and its directors for violation of conditions of environmental clearance and provisions of Water Act, 1974.*
5. *The project proponent may be given one more opportunity of personal hearing to stress upon it to comply with conditions of environmental clearance, operate STP properly and make adequate disposal arrangements at the earliest.*

Accordingly, in compliance with the decision No. 01, 14, 15 and 16 of the State of Karnataka the Water (Prevention & Control of Pollution) Act, 1974 and the Water (Prevention & Control of Pollution) Act, 1981 were revoked/cancelled vide letter No. 5302/3-14-83 dated 14/04/2022.

In compliance to the decision no. 02, The Chief Administrator, Greater Ludhiana Area Development Authority, Ludhiana was the direct addressee's letter no. 1095 dated 23/09/2022 as under:

"GLADA Authorities may be directed not to grant environmental clearance to the colonizer till it makes adequate arrangements for control of environmental pollution to the satisfaction of PFCB"

In compliance to the decision no. 03, the project was approved by the State of Karnataka Board's office order no. 130 dated 12/04/2022. The project is being implemented in accordance with the formalization of Environmental laws.

The project proponent applied for renewal of "Consent to Operate" under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

The residential colony was visited by officers of the PFCB on 14/04/2022 and 15/04/2022 was observed as under:

1. The STP provided by the residential colony for treatment of domestic wastewater was in operation (one module of 610 cals only). The residential colony was in process of starting the second module of capacity 10 MLD. However, the construction of the new fittings had been completed.
2. The residential colony was maintaining regular maintenance of STP. However, sludge filter press was not in operation. Moreover, sludge disposal in the STP was not proper.
3. The residential colony was doing regular maintenance of the land reserved for school and playground. However, the STP effluent is being discharged within the residential colony. Wild growth was observed in the land reserved for school and this wild growth has overcome the tree saplings planted in school. The residential colony.
4. The residential colony had still not received water supply. The land reserved for school the same land is even not made the part of residential colony. The residential colony had provided pipeline for discharge of treated water into the land of Shri Farm located adjacent to the residential colony, however, no report regarding amount of water discharged in this land had been maintained. Moreover, the area of 20 acre field and no plantation has been done in this area. The residential colony had no alternative disposal being on-going had denied some of the visit also treated water was not discharged into the above said field. The trees are still grown in these fields.
5. The residential colony failed to provide a list of farmers who are willing to take the effluent from farmers for disposal of treated domestic effluent.
6. The project proponent had engaged private firm namely M/s. Grandeurture from Private Limited, Bangalore for door to door collection and transportation of residential solid waste. The project proponent had provided bin collection for collection of household waste. However, the residential colony failed to provide a list of households who are not disposed of inert / non-biodegradable municipal solid waste.
7. The project proponent had installed 05 nos. DG sets of capacities 380 KVA, 400 KVA and 250 KVA and all are equipped with scopes and start's of a low voltage board.

The project proponent was issued the project consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and conditionally approved the project consent to operate for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State

Level Environment Impact Assessment Authority, Punjab under EIA notification dated 14.09.2006 vide no: SEIAA/2016/3650 dated 23.11.2016.

Accordingly, notice u/s 33-A of the Water Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water Act, 1974 and Air Act, 1981 was issued to the project proponent with opportunity of personal hearing before Chairman of the Board on 25.01.2023, wherein it was decided as under:

1. The Environmental Compensation be imposed to the project proponent for above said violation under the Water (Prevention & Control of Pollution) Act, 1974 and for violation of Environmental Clearance granted to the project. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate Environmental Compensation (EC) for the no. of days of violations, get it verified from EC Committee constituted by the Board within 07 days. A separate order for the imposition of EC shall be passed, accordingly.
2. The project proponent shall not connect its effluent to the sewer till obtain revised Environmental Clearance and NOC of the Board.
3. The GLADA authorities shall be written not to connect the effluent of any project / establishment with the Municipal sewer of Ludhiana till the commissioning of new STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Sutlej.
4. The following directions be issued to the project proponent and concerned Departments:
 - a) The Revenue Authorities, Registrar of Land be directed not to register any sale deed created for any plot/flat/house/shop/any other component of this project with immediate effect.
 - b) The GLADA Authorities shall be directed not to sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project.
 - c) The Punjab State Power Corporation Limited Authorities be directed not to issue any new electric connection in the premises of project proponent.

In compliance of decision no. 03 and 04(b), directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 directions were issued to the GLADA Authorities vide no 2301 dated 21.05.2023 as under:

1. That Authorities concerned shall not connect the effluent of any project, establishment with the Municipal Sewer of Ludhiana till the commissioning of New STP's of Ludhiana and having Municipal Corporation, Ludhiana had adequate treatment capacity for domestic effluent. The existing STP's are already under capacity and untreated effluent is being discharged into Buddha Nallah and ultimately into River Sutlej with immediate effect.

2. That Authorities concerned shall not sanction any new building plans in the residential colony for any plot/flat/house/shop/any other component of this project with immediate effect.

In compliance of decision no. 04(c), directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the PSPCL Authorities vide no 2400-01 dated 26.05.2023 as under:

That the authorities concerned shall not issue any new electric connection to any plot/flat/house/shop/any other component of this project with immediate effect.

In compliance of decision no. 04(a), directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the Revenue Authorities vide no 2404 dated 26.05.2023 as under:

"That Authorities concerned shall not register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect."

Thereafter, the resident Welfare Association of the residential colony has been operating under the Water (Prevention & Control of Pollution) Act, 1974 (Prevention & Control of Pollution) Act, 1981.

The residential colony had proposed to discharge its treated effluent daily into 12 parks and 27 green areas (combined area: 20.11 acres) and 07 ponds (total area: 0.11 acres) and partially into 04 acres 06 kanals land taken on lease from the Government of Haryana (Sh. S/o Sh. Sukhinder Singh Malhi. The residential colony had leasehold title deed and lease agreement with Sh. Amandeep Singh Malhi for 04 plots 05 kanals land from khasra no: 5/7, 3,14,15/1,2,11,9,20/1, 21/12, 22,23, 19/1 and 11/4/1, 2/2, 2/3/1, 2/4/1, 2/5/1 taken on lease was located near the STP and project proponent had installed a sewerage (SBS) system for discharge of treated water in 04 acres 06 kanals land. The residential colony had provided eucalyptus saplings as per karnal technology in this 04 acres 06 kanals land and condition of plantation was good.

The project proponent had also taken 06 kanals land from the Government of Haryana (Sh. S/o Sh. Sukhinder Singh Malhi) for discharge treated water (total plot area: 07 acres 06 kanals) and for 06 acres land). During visit, rice crop was growing in 06 acres 06 kanals land. Treated water was discharged into this land. Registered land lease agreement serial no: 3094/1921.

The residential colony was granted Consent to Discharge under the Water Act, 1974 vide no: CTOW/Renewal/LDH3/2021/22158945 and Consent to Discharge under the Water Act, 1974 vide no: CTOW/Renewal/LDH3/2021/22158945. The project proponent had also taken 04 acres 06 kanals land for operation of residential colony (Residential colony - 04 plots, 05 kanals, 04 temporary and 10 shops and total land area of 47405 square meters) along with Domestic Effluent of 429.0 KLD (out of which 160 KLD shall be utilized for flushing and 269.0 KLD shall be utilized onto land for plantation / horticulture after 04 days of treatment in 04 acres 06 kanals land with special conditions as mentioned below:-

The said Directions were issued after approval of the Regional Authority in light of compliances as submitted by the Regional Office of the Regional Authority.

Thereafter, a CWP no: 29179 of 2023 filed before the Hon'ble High Court of Haryana High Court by Sh. Naval Toppa in name of the petitioner against the respondent had disposed of the case vide its order dated 15/02/2023 in the following terms:-

"At the outset, the Hon'ble State court has observed that since the competent authority is already in possession of the matter, it may be expedient if the petition is disposed of, at this stage, so as to be able to deal with the concerns/grievances of the petitioner as soon as the concerned authority is able to take necessary measures, if required, in accordance with the law. However, if necessary, the petitioner shall also be afforded a hearing. It is noted that the petitioner is in agreement with the course suggested by the Hon'ble State court, and submits that let this petition be disposed of with the necessary directions by him. However, it is urged that the said directions should be issued by the court within a specified time. In response, learned state counsel for the respondent Mr. Rajesh Mahajan, SDE (Public Health) and Mr. Devinder Singh, Jt. Secy, GLADA, submits that the necessary measures, including the directions, should be issued to, within a period of eight weeks from the date of disposal of the petition. It is observed, in terms of the statements made by the learned counsel for the respondent, to assert that this order shall not constitute any expression of opinion on the merits of the case of either party, for, as indicated above, the competent authority shall examine the concerns/grievances of the petitioner, strictly in accordance with law."

The GLADA was asked PPCB vide letter no: 30 dated 11.01.2024 to collect effluent samples from outlet and inlet to STP installed by the residential colony.

Accordingly, the residential colony was visited by officers of the Board along with GLADA officials on 27.03.2024 and effluent samples from outlet to STP installed by the residential colony and from the rain water harvesting pits were collected. As per analysis reports, the concentrations of various parameters (Outlet to STP) is pH = 7.2, TSS = 78 mg/l, COD = 228 mg/l, BOD = 65 mg/l, O&G = 11.2 mg/l and F. coli = 2700 and concentration of various parameters (Rain Water Harvesting pits) is pH = 6.6, TSS = 140 mg/l, COD = 884 mg/l, BOD = 290 mg/l, O&G = 11.4 mg/l and F. coli = 54,000. Thus, from the above results, it was clear that the STP was not achieving the prescribed standards and residential colony was discharged its untreated effluent into rain water harvesting pits.

The residential colony had again applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

The residential colony was visited by undersigned on 20.05.2024 and it was observed as under:

1. The STP provided by the residential colony was in operation. The residential colony was operating both modules of its STP and total capacity of STP is 1220 KLD.
2. The residential colony was discharging its treated water partially into 12 parks and 27 green areas (combined area 7.01 acres) developed within the residential colony and partially into 04 acres 06 kanals land taken by it on lease from Sh. Amandeep Singh Malhi S/o Sh. Sukhjinder Singh Malhi. The residential colony had done registered land lease agreement with Sh. Amandeep Singh Malhi for 04 acres 06 kanals land from khasra no. 5/13, 04 15/1, 2, 11, 9, 20/1, 21/12, 22, 23, 24/1 and 11//4/1, 2/2, 2/3/2, 3/1. The land taken on lease is located near the STP and project proponent had laid underground PVC pipeline system for discharge of treated water into 04 acres 06 kanals land. The project proponent had provided eucalyptus saplings as per karnal technology in the 04 acres 06 kanals land and condition of plantation is good. The project proponent had also laid two pipelines into remaining 13 acres land of "Malhi Farms" to discharge treated water (one pipeline for 07 acres land and second for 06 acres land). Registered land lease agreement is valid upto 30.04.2028.
3. The residential colony applied CTO for generation of domestic effluent @ 429 KLD for partial reuse into flushing system (168 KLD) and for partial discharge into plantation @ 261 KLD and agriculture (121 KLD). The residential colony had sufficient land for discharge of effluent @ 261 KLD. However, estimated discharge of colony at present is 620 KLD, wherein 32% of treated effluent (i.e. 204.6 KLD) would be reused for flushing through dual plumbing system. Thus, remaining discharge will be $620 - 204.6 = 415.4$ KLD. The residential colony had 04 acres 06 kanals land as per Karnal technology which can handle $0.75 \text{ acre} \times 60 \text{ KLD/acre} = 285 \text{ KLD}$ discharge. The residential colony had 12 parks and green area and this can handle 0.5 litre/m^2 of treated trade effluent i.e. $0.5 \text{ RL/Acre} \times 7.01 \text{ acre} = 14.02 \text{ KLD}$ discharge. Thus, residential colony was had to handle discharge @ 299.02 KLD only.
4. The residential colony had not developed 04 acres land reserved for plantation. This land was located at a distance of about 10 acres from the colony. As per Environmental Clearance, the project proponent had proposed this land for discharge of treated trade effluent.
5. The residential colony had engaged private firm namely M/s Reddonatura India Private Limited, Ludhiana for door-to-door collection and segregation of municipal solid waste. The project proponent had provided bio-compost for processing of de-gradable solid waste and disposal of non-biodegradable municipal solid waste was done at dump site of the Municipal Corporation, Ludhiana. The residential colony obtained

aggregatory per ground floor. The area of the site is 1000 sq. m. The disposal of MSW at dump site of 1000 sq. m.

- The residential colony had installed 02 no. D.T. sets of capacities 380 KVA, 280 KVA and 250 KVA and all are equipped with canopies and wires of adequate height.

The residential colony was not compliant with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and conditions stipulated in the stipulations of the Environmental Clearance obtained by it from the State level Environmental Impact Assessment Authority, Punjab under the notification dated 14.09.2005 vide no: SEIAA/2016/3650 dated 23.11.2016 and had discharged untreated effluents in water harvesting pits.

Accordingly, show cause notice for violation of conditions stipulated under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 was issued to project proponent with an opportunity of being heard before chairman of the Board on 02.07.2024, which was held as under:-

- The consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 applied by the promoter company be refused.
- The Environmental Compensation (EC) for the present violation be imposed immediately and order be issued for compliance of the same.
- Environmental Engineer, Regional Office-3, Ludhiana shall visit the site for the purpose of Environmental Compensation for the continuous period of violation upto 02.10.2024 and send to the EC verification committee for verification and amount of EC.
- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to be issued to the promoter company along with an opportunity of being heard.
- Environmental Engineer, Regional Office-3, Ludhiana shall file a complaint against the project proponent and its responsible person(s) u/s Section 15 of the Water (Prevention & Control of Pollution) Act, 1974.

In compliance of decision no. 1 of the resolution passed by the Board of operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were refused vide no. 170V/3650/2016/2017 dt. 23.11.2016 & ETOA/Renewal/LDH3/2024/25152384 dated 07.10.2024.

In compliance of decision no. 2 of the resolution passed by the Board of operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 an amount of Rs. 10000/- for the previous violations for the period 17.09.2021 to 25.11.2022.

My Notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the project proponent with an opportunity of being heard on 02.07.2024, which was held on 02.09.2024, wherein it was decided as under:-

- The project proponent shall submit within 07 days a Bank Guarantee of Rs. 10000/- as an assurance to comply with the provisions of environmental laws.
- The project proponent shall apply within 03 days for consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, immediately.
- Environmental Engineer, Regional Office-3, Ludhiana shall visit the project to verify its contentions / compliances and provide the consent application to the Board.

The project proponent submitted Bank Guarantee for amount of Rs. 10000/- as an assurance to comply with the provisions of Environmental Laws, which is valid for period upto 02.10.2025.

The project proponent filed an appeal no. 17 of 2025 (P.N. Nos. 149/2025 & 140/2025) before the Hon'ble NGT against the Environment, E.O. Ludhiana vide order dt. 02.10.2024.

Board. The matter was listed on 04.03.2025 for the first time and the Hon'ble NGT has asked respondents to file the reply. The matter is now listed for hearing on 28.08.2025.

The residential colony applied for renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1986.

The residential colony was visited by officer of the Board on 19.03.2025 and it has been reported as under:

1. The STP provided by the residential colony was in operation. The residential colony is operating both modules of its STP and total capacity of STP is 1220 KLD. Effluent samples from outlet of STP installed by the residential colony were collected and as per analysis reports, the concentrations of various parameters (Outlet to STP) is pH = 7.32, TSS = 61 mg/l, TDS = 738 mg/l, COD = 117 mg/l, BOD = 27 mg/l, O&G = 6.2 mg/l and F. coli = 3,50,000. As per the analysis report, the concentration of F.coli is beyond the prescribed limits as prescribed by the Board.
2. The residential colony is discharging its treated water partially into 12 parks and 27 green areas (combined area 7.01 acres) developed within the residential colony and partially into 04 acres 06 kanals land taken by it on lease from Sh. Amandeep Singh Malhi & Sh. Gurninder Singh Malhi. The residential colony has done registered land lease agreement with Sh. Amandeep Singh Malhi for 04 acres 06 kanals land from khata nos 5/ 13, 11, 15/1, 2, 11, 9, 20/1, 21/12, 22, 23, 24/1 and 11//4/1, 2/2, 2/3/2, 3/1. Registered land lease agreement is valid upto 30.04.2028.
3. The residential colony has applied consent to operate for generation of domestic effluent of 120 KLD for partial reuse into flushing system (168 KLD) and for partial discharge for horticulture area (140) and horticulture (121 KLD). The residential colony has sufficient land for discharge of 140 + 121 = 261 KLD. However, estimated discharge of colony at present is 620 KLD. Maximum 33% of treated effluent (i.e. 204.6 KLD) will be reused for flushing through dual plumbing system. Thus, remaining discharge will be 620 - 204.6 = 415.6 KLD. The residential colony has 04 acres 06 kanals land as per Karnal technology can handle discharge 1.75 acre x 60 KLD/acre = 285 KLD discharge. The residential colony has 7.01 acres park and green area and this can handle 0.5 litre/m² of treated trade effluent i.e. 02 KL/Acre x 7.01 acre = 14.02 KLD discharge. Thus, residential colony have land to handle discharge @ 299.02 KLD only.
4. The residential colony has not developed 04 acres land reserved for plantation. This land is located at a distance of about 10 acres from the colony. As per Environmental Clearance, the project proponent had proposed this land for discharge of treated effluent.
5. The residential colony had engaged private firm namely M/s Reddonatura India Private Limited, Ludhiana for door to door collection and segregation of municipal solid waste. The project proponent has provided bio-composter for processing of de-gradable solid waste. Final disposal of inert / non-biodegradable municipal solid waste is done at dump site of the Municipal Corporation, Ludhiana.
6. The residential colony has installed 03 no. DG sets of capacities 380 KVA, 380 KVA and 213 KVA. DG sets are equipped with canopies and stacks of adequate height.
7. The project proponent has started planning to connect its sewer with STP Bhattian after crossing road, National Highway 44 which will result in violation of the conditions of Environmental Clearance obtained by it from SEIAA vide no. SEIAA/2016/3650 dated 21.01.2016.

The residential colony was not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Conditions for Operation Phase and Entire Life of the Environmental Clearance obtained by it from the State Level Environment Impact

Assessment Authority, Punjab under the Environmental Protection Act, 1986 (SEIAA/2016/3650 dated 13.11.2016).

The matter was considered by the Concerned Authority (the Board) and it was decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

It has also decided to refuse consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as applied by the industry with an opportunity of personal hearing before the Chairperson of the Board.

Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and the Air (Prevention & Control of Pollution) Act, 1981 was issued to the project proponent. The project proponent was given an opportunity of personal hearing before the Chairperson of the Board on 08.07.2024.

Sh. M.D Kalam Uddian, Assistant General Manager along with other officials of the project attended the hearing and submitted a written statement. It was stated that the STP is being operated with satisfactory results. Only the F-Coli are beyond limit for which they have already taken actions. He further informed that the present generation of sewage is 429 KLD and the generation of 620 KLD is not practically possible. In addition to this, they informed that they have developed the land to accommodate the treated sewage. Further, it was informed by the project proponent that the proposition of connectivity to the STP Bhattian is in planning stage. It was confirmed by the project proponent that they would connect the sewer with the STP Bhattian after taking all the necessary approval from the Concerned Authorities.

It was observed by the Chair that despite the fact that environmental Clearance was granted for an expected reuse of treated effluent for purposes in flushing, HVAC, horticulture, and irrigation (reuse is treated as a part of Bhatian and HVAC was not being implemented in practice. Moreover, the practice of consumption of treated effluent for horticulture and plantation is significantly limited during winter and early seasons. Furthermore, the project proponent had failed to arrange 20% of the treated land for plantation as committed during the environmental clearance. During environmental clearance. The non-implementation of reuse of treated effluent for flushing and other purposes further exacerbates the situation. Additionally, the proposed disposal of treated effluent into the sewage network leading to the Bhattian STP is not in line with the environmental clearance conditions, as the necessary permission for this disposal have not been obtained. Consequently, the current disposal arrangements are unsatisfactory. The project proponent has also failed to submit a complete compliance report for the environmental clearance conditions. Moreover, the project proponent had not submitted the environmental compensation previously proposed for Bhatian.

The matter was deliberated in detail and the project proponent was not found satisfactory. It was noticed by the Chair that the project proponent is a regular offender and is violating the environmental norms and EC conditions repeatedly.

After hearing representatives of the project, officers of the Board and considering the material facts of the case, the Chairperson of the Board decided that:

1. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 applied by the promoter company be refused due to violation of the provisions of the Environmental Clearance obtained by the project proponent from SEIAA, Punjab as well as other as due to other violations.
2. The bank guarantee of Rs. 20 lacs already submitted by the project proponent as an assurance to comply with the provisions of environmental laws to get enforcement.

3. The project proponent shall deposit the Environmental Compensation of Rs. 1,30,50,000 by 15.07.2024. The Board already conveyed to the project proponent vide order no. 330 dated 25.07.2024, within 07 days, failing which the matter shall be referred to the Revenue Authorities for recovery of the same.
4. The project proponent shall not connect its effluent to the MC sewer and other mode of disposal until it obtains Environmental Clearance conditions till the revised Environmental Clearance and NOC of the Board is obtained.
5. The following decisions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 has been issued to the project proponent and concerned Departments:
 - a) The District Registrar of Land be directed not to register any sale deed relating to any plot/flat/house/shop/any other component of this project with immediate effect and the entries to this effect shall also be made in the revenue record/jamal addi.
 - b) The CLADA Authorities shall be directed to not issue partial completion / completion certificate for the project and shall not sanction any new building plans in the residential component of the plot/flat/house/shop/any other component of this project.
 - c) The Punjab State Power Corporation Limited Authorities be directed not to issue any new electric connection related to any plot/flat/house/shop/any other component of the project with immediate effect.
 - d) The Project Engineer, Regional Office-3, Ludhiana shall submit the compliance report within 15 days of the personal hearing as per time schedule. EE, RO shall provide the current status of legal action to be taken against the project proponent and its directors for violation of conditions of environmental clearance and provisions of Water Act, 1974 as per order approved during hearing dated 07.07.2024.

The project proponent is therefore, requested to comply with the decisions of the personal hearing with immediate effect and submit compliance report to the Board.

Endst. No. 4449

KWT/18/7/25
 For and on behalf of
 Punjab Pollution Control Board
 Dated 18/07/2025

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & compliance, please.

KWT/18/7/25
 For and on behalf of
 Punjab Pollution Control Board